

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE BENCH, KOLKATA**

**ORIGINAL APPLICATION NO .....OF 2024**

**IN THE MATTER OF:**

**NILAMANI MAHAPATRA**

**APPLICANT**

**VERSUS**

**STATE OF ODISHA AND ORS**

**RESPONDENTS**

**INDEX**

<b>SL No</b>	<b>Description of Document</b>	<b>Page No</b>
<b>1</b>	<b>Original Application</b>	<b>1-32</b>
<b>2</b>	Copy of Lease agreement dated 10/11/2020 ANNEXURE-1	<b>33-42</b>
<b>3</b>	Copy of google earth images as ANNEXURE-2.	<b>43-45</b>
<b>4</b>	Copy of photographs dated 15/04/2024 ANNEXURE-3.	<b>46-59</b>
<b>5</b>	Copy of Environment clearance dated 04/09/2020 as ANNEXURE-4	<b>60-66</b>
<b>6</b>	Copy of letter dated 1/1/2024 as ANNEXURE-5	<b>67-70</b>

7	Copy of Sarapanch letter dated 29/01/2024 and 28/02/2024 as ANNEXURE-6	71-74
8	Copy of News Clipping dated 10/03/2024 as ANNEXURE-7	75-76
9	Copy of CTE letter dated 05/10/2020 as ANNEXURE-8	77-80
10	Copy of CTO dated 18/11/2020 and 14/03/2022 as ANNEXURE-9 and 9A	81-99
11	Copy of the CPCB dated 12/05/2020 as ANNEXURE-10	100-107
12	Copy of Six monthly compliance report along with Ambient Air Quality Monitoring Report dated 29/11/2023 as ANNEXURE-11	108-134
13	VAKLATNAMA	135

PLACE: Bhubaneswar

DATE: 16/04/2024

*S.Pani* *A.Padhy*  
**SANKAR PRASAD PANI**

**ASHUTOSH PADHY**

ADVOCATE

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# 3

## SYNOPSIS

That the present application challenges the illegal operation of **Khondalite Stone from Kundakundi Kunda Khondalite Mines, Narangarh Khordha** Tahasil, Khordha by the lessee in **violation of Siting Criteria, conditions of Environment clearance, Consent to Establish and Consent to Operate, Mining Plan and in close proximity of human habitation.** There has been no monitoring of compliance of conditions pursuant to public complaints. There has been no greenbelt by the project proponent and the progressive mine closure and phased reclamation has not been followed. There has been no action by the SEIAA and State Pollution Control Board the authority who has granted environment clearance and Consent to Operate despite of repeated complaints.

## LIST OF DATES

16/03/2020	Mining Lease has been granted by Steel & Mines Dept., Govt. of Odisha vide letter no. 2826/S&M dt. 16.03.2020 for a period of 30 years.
04/09/2020	Grant of Environment Clearance for Narangarh Decorative Stone (Khondalite) of OMC(Odisha Mining Corporation) (MLA: 11.545 ACRES OR 4.672 Ha) <b>for extraction of 25186CM per annum</b> on plot number 1745, 1850, 1851

## 4

and 1741/2166, Khata No 532/2 in Narangarh Mouza. The EC granted with 6 specific conditions and 37 standard conditions, Specific condition includes the responsibility of project proponent to ensure safeguard and wellbeing of villagers, regular health monitoring of all residents in the area and old age people to be provided with medical facilities which has never been held in last 4years. Standard condition no 9 put an embargo that no quarrying to be carried out with in 500metres from the structures, condition 21 saying green belt with width of 7.5metres along the mine lease boundary.

10/11/2020

Lease quarry agreement between OMC(Odisha Mining Corporation) and Mining Officer Cuttack Circle and same is registered on 11/11/2020

05/10/2020

Consent to Established granted for the Narangarh Khondalite stone quarry with special condition no 5 restricting movement of vehicles at night, condition 8 and 18 putting embargo on quarrying with in 100metrs from structures, condition no 25 for green belt provison, condition no 30 to maintain ambient air quality standard and condition 31 to take measures for dust suppression

## 5

- 18/11/2020 Consent to operate granted with 43 special conditions including the condition no 18 that the proponent will confine the mining activities with a safe distance of 100metres from residential area/inhabited sites/public building and condition no 19 that to ensure no adverse impact due to mining operation on human habitation
- 26/04/2022 Exploitation of mineral will be carried out as per the approved Modification of mining plan vide letter no. MXXII-(C) 5/2021-3536/DM dated. 26.04.2022 by Directorate of Mines, Odisha, BBSR. **For extraction of 531154 Metric Tons Per Annum. The special condition no 10 puts an embargo that no quarrying activities with in 500metres of structures and condition no 14 that no transportation on road passing through village/habitation, road shall be graded to avoid dust generation**
- 14/03/2022 Consent to operate has been renewed by State Pollution Control Board, Odisha vide letter No. 625/RO-CON 1053, Dt. 14.03.2022, **valid up to 31.03.2025.**
- 29/12/2023 Complaint to all the authorities requesting for urgent action against illegal Khondalite stone quarry

## 6

- 29/01/2024 Office of Sarapanch, Narangarh Grampanchayat has registered the grievance with OMC (Odisha Mining Corporation) appraising the houses in ward no 3 has shown cracks because of vibration due to heavy machinery and inconvenience of villages for the transportation heavy vehicles, study of school children is affected.
- 28/02/2024 Again the Sarapanch wrote a letter to Managing Director, OMC to have a serious look into the issues which is being brushed under the carpet by the local manager of quarry
- 9/03/2024 VILLAGERS REPRESENTED TO SUBCOLLECTOR KHURDHA AND SDPO KHURDHA AGAINST MINING AND ITS IMPACT.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE BENCH, KOLKATA**

*(Under Section 14, 15, 20 r/w. Section 18(1) & (2) of the  
National Green Tribunal Act, 2010)*

**ORIGINAL APPLICATION NO ..... OF 2024**

**IN THE MATTER OF:**

**1. NILAMANI MAHAPATRA** S/o Narayan Mohapatra aged about 36 years. At- Bhogapur(Narangarh), PO- Hadapada, Dist- Khordha, 752018, Odisha **APPLICANT**

**VERSUS**

1. State of Odisha represented by Chief Secretary, Government of Odisha, Lokaseva Bhawan, Bhubaneswar [csori@nic.in](mailto:csori@nic.in)
2. Principal Secretary, Revenue and Disaster Management, Government of Odisha, Lokaseva Bhawan, Bhubaneswar, 751001, [revsec.od@nic.in](mailto:revsec.od@nic.in)
3. Additional Chief Secretary, Forest and Environment And Climate change Dept, Govt. of Odisha, Kharavela Bhawan, Bhubaneswar, Odisha, 751001, Email: [fesec.or@nic.in](mailto:fesec.or@nic.in)
4. Collector & Dist. Magistrate Khordha, At/PO/Dist- Khordha Email- [dm-khorrdha@nic.in](mailto:dm-khorrdha@nic.in) PIN-752069

## 8

5. Superintendent of Police, Khordha, At/Po/PS- Khordha  
[spkda.orpol@nic.in](mailto:spkda.orpol@nic.in) , 752069
6. Divisional Forest Officer, Khordha, At/Po/Dist-Khordha.  
[dfokhordha@gmail.com](mailto:dfokhordha@gmail.com) PIN-752055
7. Member Secretary, Odisha State Pollution Control BoardA/118, Unit-  
VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha Email:  
[paribesh1@ospcboard.org](mailto:paribesh1@ospcboard.org),
8. Regional Officer, Odisha State Pollution Control Board, Bhubaneswar,  
Po- **K I I T University, Patia, Bhubaneswar, Odisha 751024**. Email:  
[rospcb.bhubaneswar@ospcboard.org](mailto:rospcb.bhubaneswar@ospcboard.org)
9. Member Secretary, State Environment Impact Assessment Authority  
(SEIAA), Odisha, Bhubaneswar, 5RF-2/1, Acharya Vihar, Unit – IX,  
751022 Email: [seiaaorissa@gmail.com](mailto:seiaaorissa@gmail.com)
10. Director of Mines, Government of Odisha, Address- Head of  
Department Building, Unit-V, Bhubaneswar – 751001, Email -  
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11. Tahasildar, Khordha, At/Po/PS- Khordha, Dist- Khurdha  
[tdrkhordha@gmail.com](mailto:tdrkhordha@gmail.com) [tah.Khordhakh-od@nic.in](mailto:tah.Khordhakh-od@nic.in)
12. Director General of Mine Safety, Government of India, HEAD OFFICE,  
DHANBAD (Jharkhand), PIN: 826001, Email- [dg@dgms.gov.in](mailto:dg@dgms.gov.in)  
[dgmsindia@gmail.com](mailto:dgmsindia@gmail.com)

13. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi - 110032 Email: [mccb.cpcb@nic.in](mailto:mccb.cpcb@nic.in),
14. The Sarapanch, Narangarh Gram Panchayat At/po Narangarh, Ps-jankia, Khurdha, Odisha, 752018, Odisha, Email- N/A
15. Visiontek Consultancy Services Pvt Ltd Through its Director, **Plot No.- M-22 & 23, Chandaka Industrial Estate, Patia, Bhubaneswar, Khurda, Odisha-751024, India Tel.: 0674-3511721 E-mail: [visiontek@visiontek.org](mailto:visiontek@visiontek.org), [visiontekin@gmail.com](mailto:visiontekin@gmail.com)**
16. Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office (EZ), A/3, Chandrasekharpur, Bhubaneswar – 751023, Email: [roez.bsr-mef@nic.in](mailto:roez.bsr-mef@nic.in)
17. Odisha Mining Corporation Limited Represented by its Managing Director having its registered office at OMC House, Bhubaneswar – 751001, Odisha. Email- [md@odishamining.in](mailto:md@odishamining.in)

RESPONDENTS

- I. The address of the Counsel of Applicant is given for the service of notices of this APPLICATION.
- II. The addresses of the Respondents are given above for the service of notices of this APPLICATION. Respondent No 17 is the lessee of Khondalite Stone Quarry. Regional office of MoEFCC and SEIAA has

a duty to monitor the compliance of EC conditions. Director of Geology Bhubaneswar has approved the mining plan.

III. The Present Application Challenges the inaction of the state respondents against illegal Mining of Khondalite Stone from Kundakundi Kunda Khondalite Mines, Narangarh, Khordha Tahasil, Khordha District in violation of environment clearance conditions.

### **IT IS MOST RESPECTFULLY SHOWETH**

1. That the applicant is the resident of Bhogapur, Narangarh Village where the quarrying operation of Khondalite stone by the OMC is ongoing and the applicant and the villagers have made representation time and again to the district administration and state authorities but no action has been taken as on date. **Khondalite stone** is otherwise known as **Decorative Stone** used for construction of Buildings and Temples, Further Khondalite Stone is categorized as Specified Minor Mineral and governed by the Odisha Minor Mineral Concession Rules 2016.
2. That the Mining lease between Government of Odisha and Odisha Mining Corporation is of 10<sup>th</sup> November 2020 and same has been registered on 11/11/2020, The lease period is valid for 30 years. The part 1 of the agreement which is having location and area of lease suggests the lease area is of 11.54Acres and surrounded by different private plots. The plot no

1823 mentioned in the description of lease located on south is of the petitioner house hold land. This clearly suggests there is no buffer zone between mining lease area and residential houses. Copy of Lease agreement dated 10/11/2020 is annexed here with as **ANNEXURE-1**

3. Further the lease agreement suggests the plot no 1850 and 1851 are of Bagayat II( Orchard) kism and the owner of the land is Shree Jagannath Mahaprabhu Bije (Shree Jagannath Temple Administration, Puri). The Record of Rights of the plot suggests existence of 39 Mango Trees and 22 Jackfruit Trees. During mining operation all those fruit bearing trees along with the associate plants have been completely uprooted.
4. That Narangarh Khondalite Stone Quarry, was granted Environment clearance in favor of M/s Odisha Mining Corporation on **4/09/2020** and Consent to Establish(CTE) was granted on **5/10/2020**, Consent to Operate(CTO) has been granted on 14/03/2022 by State Pollution Control Board, under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 for Production of Khondalite Stone **of 25186 Cubic Meter/Annum** over Lease hold area of **11.45 Acres**; Plot number 1745, 1850, 1851 and 1741/2166, Khata No 532/2 Kism: **Bagayat (Orchard)** in Narangarh Mouza, in Khordha Tahasil in the district of Khordha.

5. The quarry operation is also **adjoining to the Ward No 3 and 7** In Bhogapur Village of Narangarh Gram Panchayat and the mining operation has an impact on the residential houses because of its close proximity. There are at least 3 schools with in 200metre radius of the quarry namely BHO GAPUR PRIMARY SCHOOL, Bhogapur Anganwadi RESIDENTAL PRIMARY SCHOOL FOR SCHEDULE CASTE STUDENTS, CHINTAMANI GOVERNMENT HIGHSCHOOL, NARANGARH and Saraswati Sishu Vidya Mandir, Bhogpur. Needless to state that the **schools are considered as Silent Zone for purpose of Noise Pollution.** The quarry is operating in the backyard of the villagers of Bhogpur and practically there is less than 20metre between houses of villages and operational area of quarry and same is evident from the google earth images. The quarry area has been developed after felling hundreds of fruit bearing trees from the site. The quarry is operating in violation of siting criteria and prohibitory distance as per the EC conditions. The google earth images depicting 100metre, 200mtres and 500metres radius of the Quarry site clearly suggest the entire Bhogapur village falls within 200metre of the quarry, Copy of google earth images is Annexed here with as **ANNEXURE-2.**
6. That the photographs of the Pillars of Mining Lease suggests it clearly falls within human habitation and the impact due to noise as well as air pollution of the quarry activity is significant as because the quarry operation with

huge machinery for drilling and cutting, noise from high capacity excavators goes in the backyard of the villagers with no buffer zone between mining and residential areas. Copy of photographs dated **15/04/2024** is annexed here with as **ANNEXURE-3**.

7. That Bhogapur is a densely populated village having a population of more than 800 and house hold of 300. There is a Layer of dust generated from mining and it's allied activities in houses and leaves of vegetation. Because of the noise both during day and night, the villagers are not able to have a peaceful sleep and study of children is seriously affected. Further the ailing and senior citizen are more affected because of the noise and air pollution. The open and uncovered hyva carrying minerals passing through village road are having impact on the commuters and villagers. The two deep bore well in the quarry has lead to depletion of ground water in residential school and village tanks/well for which it get dried in the month of February instead of May.
8. It is further stated that there has been no consultation with village assembly/pallisabha prior to operation of the quarry. If at all the lessee could able to manage the signature of Sarpanch, same can not be substituted with the voice of Palli sabha/ Village assembly. Further the Sarpanch issued the letter subject to condition that mining operation will be manual so that local villagers can also be employed and the issue of noise because of heavy

machinery could have been avoided. Same has not been followed by the lessee.

9. That the present quarry operation is in blatant violation of Siting Criteria which prescribes a minimum of 500metre from residential areas and as per the CPCB guideline at least 100metre buffer area for quarry without involving blasting.

10. The Quarry is operating in blatant violation of conditions of Environment Clearance and same is reproduced as follows

- I. No health Monitoring of Villagers have ever been conducted by the OMC as required in EC letter and statement in compliance report is false
- II. As per EC condition, No change in the calendar plan including excavation, quantum of mineral and waste mining technology and scope of working should be made without prior approval of the SEIAA, Odisha however in 2022 scope of working has been made by a modified mining plan without approval from SEIAA.
- III. EC condition No 8 and 9 states that Mining shall be carried out as per the provisions outlined in the approved mining plan as well as by **abiding to the guidelines of Directorate General Mines Safety (DGMS)**. It shall be ensured that quarrying is not carried out within 500 m of structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works,

extraction points for irrigation and any Other cross drainage structures. However the mining operation going in violation of DGMS guideline of 500 metre minimum distance from habitation, Saraswati Vidya Mandir and Water Tank

- IV. Digital processing of the entire lease area using remote sensing technique will be carried out regularly once in three years for monitoring land use pattern and report will be submitted to Eastern Regional Office, MoEF & CC and SEIAA, Odisha. No such report is available in the SEIAA or MoEFCC website
- V. Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of PM10 and PM2.5 such as haul road, loading and unloading point and transfer points. Fugitive dust emissions from all the sources shall be controlled regularly. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Monitoring of Ambient Air Quality to be carried out based on the Notification 2009, as amended from time to time by the Central Pollution Control Board. The report itself says Ambient Air Quality parameters not confirming to the standard,
- VI. No Suitable rainwater harvesting measures along with rooftop rainwater harvesting structures have been implemented as on date

**VII.** The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. Project Proponents must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels Well within the prescribed limits for day light/night hours. Because of the Mining Operation even during night and the **Noise level is too high for which the villagers are not able to sleep properly ad children are not able to have a peaceful study atmosphere**

**VIII.** There shall be planning, developing and implementing facility of rainwater harvesting measures on long term basis and implementation of conservation measures to augment ground water resources in the area in Consultation with Central Ground Water Board. **No such plan implemented for augmentation of ground water resources are there and on contrary the water level is depleting** and villagers are suffering the hardship of water availability

**IX.** **Plantation shall be raised in a 7.5 m wide green belt in the safety zone around the mining lease, back filled and reclaimed**

area, around water body, along the roads etc. by planting the native species in consultation with the local DFO/Agriculture Department and as per CPCB Guidelines. The density of the trees should be around 2500 plants per ha. Greenbelt shall be developed all along the mine lease Area in a phased manner and shall be completed within first five years. **Not a single tree has been planted as green belt on the contrary existing fruit bearing trees and other species that existed have been felled.**

X. The above mentioned stipulated conditions shall be complied in a time- bound manner. Failure to comply with any of the conditions mentioned above may result in cancellation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986. Despite of blatant violations of all the EC conditions no steps have been taken by SEIAA for cancellation of EC. Copy of Environment clearance dated **04/09/2020** is annexed here unto as **ANNEXURE-4.**

**11.**That while extracting the Khondalite stone, fruit bearing trees like Mango and jack Fruit trees have been removed and cleared. It is needless to mention that the area use to look like as a forest and the present illegal mining has damaged the environment. Photographs in annexure-3 clearly indicates the felling of trees for quarry activity.

**12.**It is submitted that on 08/12/2023, 12/12/2023, 29/12/2023 villagers have made complaint to all the authorities and Grievance with District Collector on 1/01/2024 requesting for urgent action against the Khondalite stone quarry but no action has been taken though the govt guideline of 2019 prescribes 72 hours the maximum period to inquire and take action in case of illegal mining. Copy of letter dated **1/1/2024** is annexed here unto as **ANNEXURE-5.**

**13.** That Office of Sarapanch, Narangarh Grampanchayat has registered the grievance with OMC appraising the houses in ward no 3 has shown cracks because of vibration due to heavy machinery and inconvenience of villages for the transportation heavy vehicles, study of school children is affected. Copy of Sarapanch letter dated **29/01/2024 and 28/02/2024** is annexed here with as **ANNEXURE-6**

**14.**The villagers have also protested before the gate of Mining Company at the operational site to register their grievance for the damage caused to their house in terms of use of Heavy Machinery for drilling and cutting of stone. Pursuant to the protest the Sub-Collector Khordha and Sub-Divisional Police Officer Khordha came to the protest site, met with villagers and assured them to consider their grievance. The same has been widely covered in leading daily vernacular newspaper Pragativadi and The Samaj on dated 10<sup>th</sup> March 2024. Copy of News Clipping dated **10/03/2024** is annexed here with as **ANNEXURE-7**

15. That the Khondalite stone loaded vehicles use to ply on PMGSY road through densely populated villages in violation of EC condition. The vehicles use to cause air pollution and noise pollution while plying on the village road.

- ✓ 9.21 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.
- ✓ 9.22 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
- ✓ 9.26 the concerned Regional Office of the MoEF & CC/SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extended full cooperation to the MoEF & CC officer(s) SPCB officer(s) by furnishing the requisite date/information/monitoring reports.
- ✓ 9.31 concealing any factual information or submission of false/fabricated data and failure to comply with any of the

conditions mentioned above may result in withdrawal of this environment clearance besides attracting penal provisions in the Environment (protection) Act, 1986.

- ✓ 9.32 The above conditions will be enforced inter-alia, under the provisions of the water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981 the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
- ✓ 9.33 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.

**16.**That for this quarry, the consent to establish was granted in favour of the **Kundakundi Kunda or locally known as Narangarh Khondalite Stone Quarry** on 05/10/2020. The CTE is having 4 general Conditions, 15 Special Conditions, 5 conditions to check water pollution and 8 conditions to prevent air pollution and 3 conditions for Managing Solid and Hazzardous waste. However not even a single condition has been complied.

Copy of CTE letter dated 05/10/2020 is annexed here unto as **ANNEXURE-8.**

**17.**That the consent to operate was granted to the quarry on 18/11/2020 and thereafter on 14/03/2022 with validity up to 31/03/2025. It is submitted that the subsequent CTO granted was without verifying the compliance of earlier CTO conditions. Copy of CTO dated 18/11/2020 and 14/03/2022 is annexed here with as **ANNEXURE-9 and 9A.**

**18.**It is submitted that there has been no measures taken to mitigate the Air Pollution such wet drilling, the stone is cut in dry method, No water sprinkling in the quarry area as well as the roads, overloading vehicles are rampant, roads are already damaged and not graded to mitigate the dust emission, no water sprinklers in the mining site, the quarrying activity does not meet the ambient air quality standard, loading and unloading areas do not have dust suppression measures, Mining beyond 6metres and no green belt developed by the lessee.

**19.** It is humbly submitted that because of the illegal deep quarrying the water that use to flow from upper elevation to the agricultural land is being obstructed in the quarries and the villagers are facing water scarcity for their agricultural land. Further illegal quarry has resulted in felling hundreds of fruit bearing trees and destroyed the forest and environment of the locality. The animals are severely affected as their grazing grounds are

being illegally mined out and at times the animals are being trapped in the deep quarries.

**20.** That the quarry is operating adjoining to the Narangarh Mouza Ward No 3 and 7(Bhogpur) and same is in violation of the CPCB guideline. It is pertinent to mention that No quarry is allowed to operate with in 100metres from the structures and roads. There are more than 100 houses with in 100metres of the quarry and the entire village is within 200metres of the quarry. Because of heavy machinery, the nearby dwelling houses have developed cracks and because the OMC being a government undertaking, the government authorities are actively supporting the mining operation at the cost of damage to property of local people. The operation of quarry is in violation of CTE condition 9.5 and NGT order in M Haridasan Case and in **CLEAR VIOLATION OF CPCB GUIDELINE IMPOSING SITTING CRITERIA.** Copy of the CPCB guideline dated **12/05/2020** is here unto annexed as **ANNEXURE-10**

**21.**The **Visontek Consultancy**, a third party organization which has taken the responsibility of monitoring of air and water quality claims to have taken samples from adjoining areas of quarry is false and never ever villagers have seen taking sample of air and water from their village. The consultant claims that every month they use to monitor the ambient air and noise and further claims a machine used to be installed **at the roof of Saraswati Vidya Mandir is out rightly a false report given** by the organization. The

applicant has information that Never any machine installed at the roof of the said school which is a private property and hence the **monthly report prepared is likely to be a case of putting some arbitrary numbers for the purpose of statutory compliance** without any reference to ground situation. Copy of Six monthly compliance report along with Ambient Air Quality Monitoring Report dated 29/11/2023 is annexed here with as **ANNEXURE-11**

22. That even if the report is believed then the parameters of ambient air and noise are much more above standard for noise in residential areas and sensitive areas. It is to be noted that the Schools are considered as silence Zone as per the Noise Rule 2000 where in the decibel level in silence zones should not exceed 50 decibels, in the day time and 40 decibels during the night. In the present case average noise level during night is 62.2 Decibel.

### **JUDICIAL PRECEDENTS**

23. That Hon'ble NGT in OA 83 of 2022 has directed the Director of Geology to measure the illegal Khondalite stone and Morrur quarries in Mayurjhalia Mouza. Pursuant to the direction, Geology department with help of ORSAC and Mining Consultant, a detailed scientific measurement was carried out.

24. That in Original Application No 54 of 2018, Hon'ble Tribunal vide order dated 24<sup>th</sup> Dec 2021, has directed the Home Secretary, Government of

Odisha to constitute a Special Task Force to look into the illegal morrum and Laterite Stone mining in Nijigarh Tapang Panchayat of Khordha District. The relevant para 7 of the order is reproduced as follows

“Para-7: In view of above, we direct Home Secretary, DGP and Chairman, State PCB, Odisha to hold a joint meeting within two weeks and constitute an appropriate Special Task Force (STF) to consider registering a criminal case for investigation of the crime in question to identify the violators and bring them to justice. Apart from such action, there is need for further preventive and remedial action for protection of environment and enforcement of environmental laws, including recovery of compensation and restoration measures. A joint Committee comprising of MoEF&CC (Regional Office at Bhubaneswar), CPCB, State PCB, SEIAA, Odisha and District Magistrate, Khurda may meet within two weeks to plan remedial action in this regard. The State PCB will be the nodal agency for coordination and compliance. The Committee may undertake visit to the site, interact with the stakeholders and plan further action. The Committee may also ascertain the identity of the law violators in coordination with the investigators or otherwise and proceed against them for enforcement of environmental norms, including action of stopping the illegal mining. It may furnish its action taken report within four months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in

the form of Image PDF. The report may also be uploaded on the website of CPCB to enable any of the parties to file response thereto. List for further consideration on 25.04.2022”

25. That the Hon'ble Tribunal in Original Application No. 837/2018 vide order dated 31/07/2020 (Sandeep Mittal vs MOEFCC) in Para 2 there was flagrant violation of conditions of Environmental Clearance and adequate monitoring was not taking place, vide order dated 30.10.2018, the Tribunal observed that **compliance of conditions of Environmental Clearance must be monitored on periodical basis, at least once in a quarter.** Accordingly, the Ministry of Environment, Forest and Climate Change (MoEF&CC) was directed to review and strengthen the mechanism for the purpose and furnish a report.
26. That Para3 of the above order observed that the matter has thereafter been considered on several dates including 29.04.2019, 23.07.2019 and 22.11.2019. It has been repeatedly found that the mechanism for monitoring environmental norms is inadequate, as a result of which there is rampant violation of Environmental Clearance (EC) conditions, as noted by this Tribunal in several cases. The Tribunal also noted the observations in the Judgments of the Hon'ble Supreme Court in T.N. Godavarman Thirumulpad Vs. Union of India & Ors. (2014) 4 SCC 61 and Lafarge Umiam Mining Private Limited Vs. Union of India, (2011) 7 SCC 338 **that power of the regulator under Section 3(3) of the Environment**

**(Protection) Act, 1986 is coupled with duty and there is a need for effective monitoring mechanism. The Hon'ble Supreme Court also observed that there is poor monitoring and there are huge gaps in laying down of conditions and enforcement thereof. Such observations have also been made by the Comptroller and Auditor General of India (CAG), pointing out deficiencies on this aspect.**

**27. That Extraction of Minor Minerals without prior Environment Clearance is an offence under Section 15 of the Environment Protection Act 1986 and same is reproduced as follows**

“(1) Whoever fails to comply with or contravenes any of the provisions of this Act, or the rules made or orders or directions issued thereunder, shall, in respect of each such failure or contravention, be punishable with imprisonment for a term which may extend to five years or with fine which may extend to one lakh rupees, or with both, and in case the failure or contravention continues, with additional fine which may extend to five thousand rupees for every day during which such failure or contravention continues after the conviction for the first such failure or contravention.

(2) If the failure or contravention referred to in sub-section (1) continues beyond a period of one year after the date of conviction, the

offender shall be punishable with imprisonment for a term which may extend to seven years.”

**28.**That District Collector is the authority under the Environment Protection Act 1986 to initiate criminal prosecution under Section 19 of Environment Protection Act 1986 and the District Magistrate, Khordha in the present case failed to discharge the duties and hence the Hon’ble Tribunal may call for a satisfactory reply and direct the Chief Secretary for necessary action to that effect.

**29.**That while upholding the Criminal Prosecution in an illegal sand mining case namely Jayant Etc Vs State of Madhya Pradesh, Criminal Appeal No 824-825 of 2020, Hon’ble Supreme Court on 3rd December 2020 has opined that violators can not be permitted to go scot free on payment of penalty only. There must be some stringent provisions which may have deterrent effect so that the violators think twice before committing such offence and before causing damage to the earth and nature.

“It might be true that by permitting the violators to compound the offences under the MMDR Act or the rules made thereunder, the State may get the revenue and the same shall be on the principle of person who causes the damage shall have to compensate the damage and shall have to pay the penalty like the principle of polluters to pay in case of damage to the environment. However, in view of the large scale damages being caused to the nature, the policy and object of

MMDR Act and Rules are the result of an increasing awareness of the compelling need to restore the serious ecological imbalance and to stop the damages being caused to the nature”

**30.** Illegal mining of minor minerals is not only theft of Govt. revenue inviting prosecution under the appropriate provisions of the IPC but also invites prosecution under the provisions of the Prevention of Money Laundering At, 2002.

**31.** That Section 3 of the Prevention of Money-Laundering Act, 2002, reads as under: - “3. Offence of money-laundering- Whosoever directly or indirectly attempts to indulge or knowingly assists or knowingly is a party or is actually involved in any process or activity connected proceeds of crime including its concealment, possession, acquisition or use and projecting or claiming it is untainted property shall be guilty of offence of money-laundering.”

**32.** Section 4 of the Act which prescribes the punishment for money laundering, reads as under: - “4. Punishment for money-laundering- Whoever commits the offence of money-laundering shall be punishable with rigorous imprisonment for a term which shall not be less than three years but which may extend to seven years and shall also be liable to fine.

## GROUNDS

- A. That the quarry operation in close proximity of human habitation is in violation of siting criteria and same is bad in law
- B. That the felling of fruit bearing trees and associate plants in thousands causing deforestation is against the principle of sustainable development and Precautionary Principle
- C. That the Petitioners and other residents of locality have a right to Clean Air and Water which is guaranteed by expanding the scope of Article 21 of Constitution of India and same has been violated.
- D. That the ongoing illegal quarrying destroying the local ecology is against the spirit of Article 48A and 51A(g) that mandates for protection of environment
- E. That the present illegal quarrying is against the principle of Sustainable Development, Precautionary Principle and attracts the Polluters Principle.

## LIMITATION

That there is a subsisting cause of action because of the ongoing illegal quarrying activity in violation of EC conditions on day to day basis and inaction of state respondents pursuant to the complaint dated 28/02/2024, hence the application is not barred by limitation

**INTERIM PRAYER**

Hon'ble Tribunal may please to direct the District Collector Khordha to immediately stop the Khondalite stone quarrying in Narangarh Mouza of Khordha Tahasil pending final disposal of the Original Application

**PRAYER**

The Hon'ble Tribunal may please to consider to pass the following directions.

- I. Constitute an independent committee of CPCB, Director of Mine safety and MoEFCC to inquire into the violation of siting criteria for quarry operation in presence of applicant and villagers
- II. Hold and declare that the mining operation in violation of siting criteria is illegal and hence direct the SEIAA for it's consequential action.
- III. Direct the SEIAA and SPCB to withdraw the environment clearance and CTO for violation of EC conditions and siting criteria.
- IV. Show cause the SPCB authority for inaction despite of complaint dated 29/01/2024 and fix the responsibility of the erring officer
- V. Director of Mines and Geology, Government of Odisha to assess the extent/quantum of Minor Minerals including Khondalite stone excavated illegally and its market value, cost of restitution and environmental compensation and recover the same from the lessee.

- VI. Fix the accountability/responsibilities of the concerned Govt. authorities for their inaction and wilful dereliction of duties causing loss to the state exchequer and damage to the environment
- VII. Direct the District Collector to initiate criminal proceedings U/s 379, 420, 120B of IPC & Section 19 of Environment Protection Act 1986 against the Odisha Mining Corporation
- VIII. Pass such other orders/directions as may be deemed fit and proper in the bonafide interests of justice.

And for this act of kindness, the petitioners as in duty bound shall ever pray.

### UNDERTAKING

That I undertake to file the English translation of vernacular documents as and when directed by the Hon'ble Tribunal.

Bhubaneswar

By the Applicant Through

16/04/2024

*S.Pani* *A.Padhy*

**ADVOCATE**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO -..... OF 2024/EZ

IN THE MATTER OF:

Nilamani Mahapatra

APPLICANT

VERSUS

STATE OF ODISHA AND Others ...

RESPONDENTS

AFFIDAVIT

16 APR 2024

I, Nilamani Mahapatra S/o Narayan Mahapatra, aged about 36 years, At- Bhogapur (Narangarh)po- Hadapada, Dist- Khordha, pin-752018 do hereby solemnly affirm, and declare as under:

1. That I am the applicant in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have read over the contents of the accompanying affidavit and the same is true and correct and is drafted on my instruction.

Nilamani Mahapatra.  
DEPONENT

VERIFICATION

Verified on this 16 APR 2024 day of April .....2024 at Bhubaneswar that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By Nilamani Mahapatra.  
Advocate [Signature] DEPONENT



The above named deponent(s) being duly identified by Sr. [Signature] Advocate, Bhubaneswar appears before me on 16 APR 2024 at Bhubaneswar on oath the contents of the affidavit are true to the best of their knowledge and belief.

Deponent(s) [Signature] Notary, Bhubaneswar [Signature]

**JANMEJAYA RAUTRAY**  
NOTARY, GOVT. OF ODISHA  
Bhubaneswar  
REGD. NO-ON-86/2017  
Mob. No. - 9337121273



WHEREAS, the lessee has applied to the Competent Authority concerned for a mining lease for Decorative Stone (Khondalite) (specified minor mineral) in accordance with the provisions of Odisha Minor Mineral Concession Rules, 2016 (hereinafter referred to as "Rules") in respect of the lands described in Part-I of the Schedule and has deposited a sum of Rs.2,00,000/- (Rupees Two lakhs) only as security.

AND, WHEREAS, the Controlling Authority has communicated his approval to the grant of lease on the terms, covenants and conditions hereinafter contained.

NOW THIS INDENTURE witnesseth as follows:-

The lessor hereby demises to the lessee the land described in Part-I of the Schedule hereunder written and delineated in the map hereunto annexed.

The said demised pieces of land shall be held by the lessee for a term of 30 (Thirty) years from the date on which this executed deed is registered under Indian Regulation Act and Odisha Registration Manual, subject to terms, covenants, conditions hereinafter provided.

IN WITNESS WHEREOF these presents have been executed in manner hereunder appearing the day and year first above written.

The schedule above referred to

*M. Bara*  
 Power of Attorney Holder  
 M/s OMC Ltd.  
 Odisha

*J. C. D.*  
 Mining Officer  
 Cuttack Circle, Cuttack



**Endorsement of the certificate of admissibility**

Admissible under rule 25: duly stamped under the Indian stamp (Orissa Amendment act 1 of 2008) Act 1899, Schedule 1-A No. 350 Fees Paid : A5(b)-821161 ,, User Charges-250 ,Total 821411

Date: 11/11/2020

Signature of Registering officer  
Registering Officer ANORON

**Endorsement under section 52**

Presented for registration in the office of the Sub-Registrar **Sub-Registrar KHURDA** between the hours of 10:00 AM and 1:30 PM on the **11/11/2020** by **MS ODISHA MINING CORPORATION LIMITED** REPRESENTED THROUGH THEIR POA TILOTTAMA BASA, son/daughter/wife of , of **AT BHUBANESWAR, POST BOX NO 34, UNIT- IV, BBSR 751001** , by caste **GENERAL** , profession and finger prints affixed

Signature of Presenter / Date: 11/11/2020

Signature of Registering officer.

**Endorsement under section 58**

Execution is admitted by :

Registering Officer ANORON

Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
GOVERNOR OF ODISHA REPRESENTED THROUGH MINING OFFICER	---	---	---	---
MS ODISHA MINING CORPORATION LIMITED REPRESENTED THROUGH THEIR POA TILOTTAMA BASA		 242379806	 Anorh.	13-Nov-2020

Identified by **ANSUMAN SAHU** Son/Wife of **GIRIJA SHANKAR SAHU** of **SAME PLACE** by profession  
Others

Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
ANSUMAN SAHU		 41648906		11-Nov-2020

Date: 11/11/2020

Signature of Registering officer  
Registering Officer ANORON

**PART-I**  
**Location and area of the Lease**

Village Plot Nos.	Village: Narangarh No-203
Revenue Plot No.	1745,1850,1851 & 1747/2166
Revenue Khata No.	532/2
Village/Forest Block	Narangarh, Khordha
Tahasil/Forest Range	Khordha/Tangi
Area (in Acres/ hectares)	11.545 Acre./4.672 Ha.
As per plan annexed and bounded	
On the North by	Rev Plot No.2041, 1746,1733 & 1734 (Village: Narangarh)
On the South by	Rev Plot No. 1774 1775,1784,1785,1795,1796,1797,1806,1807, 1809,1810,1813,1814,1816,1818,1820,1821, 1822,1823,1824 & 1826 (Village: Narangarh)
On the East by	Rev Plot No. 1744,1849, 1852, 1853, 1854 & 2118 (Village: Narangarh)
And on the West by	Rev Plot No. 1747 & 2156 (Village: Narangarh)

Hereinafter called as "said lands"

Description in details Annexed.

*M. Paro*  
Power of Attorney Holder  
M/s OMC Ltd.

*[Signature]*  
Mining Officer  
Mining Office,  
Cuttack Circle, Cuttack

Print Endorsement

**Endorsement of certificate of registration under section 60**

Registered and true copy filed in : Office of the Sub-Registrar, KHURDA

Book Number : 1 | Volume Number : 66

Document Number : 11142003186

For the year : 2020

Seal :

Date: 13/11/2020

Print

  
Signature of Registering officer  
REGISTERED AND TRUE COPY FILED



Land Schedule of Kunda Kundi Kunda Stone Quarry as on 25.10.1980.

Mouza - Naranagada

**Khata 525 - Anabadi**  
(1929-30 Sabik Settlement Record)  
Tenant- Ekharajat Mahal Sri Raja Rama  
Chndra Dev, Superintendent of Shree  
Jagannath Mahaprabu Bije Puri- B-Register  
No.14424

**Khata No.532/2**  
(1962 - Hal RoR)  
Tenant - Shree Jagannath Mahaprabu Bije  
Puri Marfat Srimandir Parichalana  
Committee

Plot No.	Kisam	Area	Plot No.	Kisam	Area
1504	Mundia	Ac.7.020	1745	Mundia	Ac.7.020
1595	Bagayat	1.490	1850	Bagayat-II	1.490
1596	Bagayat				
1503	Bagayat	0.645	1851	Bagayat-II	0.645
1597	Bagayat				
1506	Patita	2.400	1747/2166	Puratan Patita	2.390
<b>Total</b>		<b>Ac.11.555</b>	<b>Total</b>		<b>Ac.11.545</b>

Forest Land	Non-Forest Land	Total
Ac.0.000	Ac.11.545	Ac.11.545

General Manager (Geo.)  
Power of Attorney Holder  
M/s OMC Ltd.

*NR*

*T. Basu*

**T. Basu**  
Addl. General Manager (Geo)  
Power of Attorney Holder  
Odisha Mining Corporation Ltd.  
Bhubaneswar

*10/11/80*  
**Tahasildar, Khordha**

**CHECKED & FOUND CORRECT**

**CHIEF SURVEYOR**  
**DIRECTORATE OF MINES**  
**ODISHA, BHUBANESWAR**

*14/11/80*

*10/10/80*  
*J.M. Patil*

*12/10/80*  
*P. G. Golecha*

Mineral Circle, Cuttack  
Mining Office, Cuttack  
Cuttack

# Annexure-II

Boundary Description of Granted M.L for Decorative Stone (Kundakundi Kunda, Khondalite) of OMC Ltd. Over an area of 11.545 Acre or 4.672 Hect. in Village Narangarh under Khordha Tahasil of Khordha District.

**FIELD NOTE**  
Reference: The Starting point 1 is situated with a magnetic bearing of 45° 30' and at a distance of 283.76 Mt. from the village Trijunction point of village Bhagabapur No-174, Bhogapur No-204 and Narangarh No-203, Tahasil/District -Khordha.

LINE	Magnetic Bearing	Interior Angle	Distance in Mtr.	Distance in Ft.	Remarks
01-02	129° 31'	147° 17'	16.29	53.44	
02-03		193° 48'	50.46	165.55	
03-04		168° 43'	23.85	78.25	
04-05		175° 01'	24.80	81.36	
05-06		227° 54'	4.35	14.27	
06-07		135° 40'	6.69	21.95	
07-08		250° 03'	4.59	15.06	
08-09		95° 39'	22.54	73.95	
09-10		194° 09'	13.72	45.01	
10-11		173° 42'	28.63	93.93	
11-12		171° 22'	18.30	60.04	
12-13		274° 39'	6.81	22.34	
13-14		98° 44'	7.11	23.33	
14-15		159° 28'	7.61	24.97	
15-16		164° 19'	10.49	34.42	
16-17		213° 00'	14.26	46.78	
17-18		179° 55'	11.02	36.15	
18-19		164° 15'	3.70	12.14	
19-20		249° 03'	12.75	41.83	
20-21		198° 32'	7.58	24.87	
21-22		91° 31'	16.47	54.04	
22-23		161° 08'	28.99	95.12	
23-24		183° 58'	21.65	71.03	
24-25		95° 04'	25.32	83.07	
25-26		186° 38'	25.06	82.22	
26-27		95° 16'	57.53	188.75	
27-28		253° 52'	9.23	30.28	
28-29		145° 49'	18.79	61.65	
29-30		177° 56'	15.27	50.10	
30-31		184° 20'	45.38	148.88	
31-32		124° 21'	18.89	61.98	
32-33		263° 44'	148.66	487.73	
33-34		109° 42'	81.59	267.68	
34-35		225° 40'	13.27	43.54	
35-36		166° 05'	19.80	64.96	
36-37		130° 49'	79.37	260.40	
37-38		95° 53'	100.37	329.30	
38-01		153° 01'	71.83	235.66	

*M/S*  
 General Manager (Geo.)  
 Power of Attorney Holder  
 M/s OMC Ltd.

*M/S*  
 Mining Officer  
 Suddack Circle, Cuttack  
 Mining Office  
 Circle, Cuttack.

*12/10/20*  
*19.0, Cuttack*

*Date 12/10/20*  
*R. P. G. G. G.*

*Kunda*  
*12/10/20*

CHECKED & FOUND OK  
*12-10-20*  
 CHIEF SURVEYOR  
 DIRECTORATE OF MINING  
 ODISHA, BHUBANESHWAR

**PART-II**  
**Terms and conditions of the lease**

This lease is subject to the conditions laid down under rule 26 and also all other conditions pertaining to lease as provided in the Rules, Terms & Conditions issued by the Govt. of Odisha, Steel and Mines Department vide letter No. 2826/S&M, BBSR, Dt. 16.03.2020 which has been accepted by the lessee.

**PART-III**  
**Liberties, Powers and privileges to be exercised and enjoyed by the lessee**

1. To enter upon and use the land, described in Part-I of the Schedule during the term hereby demised to carry on all operations necessary for extraction, collection, stacking, processing, transport or disposal of specified minor mineral/minerals leased in natural or in processed/converted form.
2. To make roads, tram ways, install machineries, lay electric and telephone line, on and over the said lands.
3. To use water from streams, watercourses and springs in and upon the said lands in natural state or by means of impounding with the written permission of the Collector of the District.

**PART-IV**  
**Restrictions and conditions as to the exercise of liberties, powers and privileges in Part-II**

1. No land shall be used for surface operations if objection is raised by the Competent Authority or the Collector of the District to the effect that use of the land will be detrimental to public interest.
2. Before using for surface operations any land which has not already been used for such operations, the lessee/lessees shall give to Deputy Commissioner/Collector of the District two calendar months previous notice in writing specifying the name or other description of the situation and the extent of the land proposed to be so used and the purpose for which the same is required and the said land shall not be so used if objection issued by the Deputy Commissioner/Collector within two months after the receipt by him of such notice unless the objections so stated shall on reference to the State Government be annulled or waived.

*M. Base*  
Power of Attorney Holder,  
M. DMC Ltd.

*[Signature]*  
Mining Officer  
Cuttack Circle, Cuttack

3. The lessee shall not cut or injure any tree in the leased area falling within Reserved/Protected forest without prior permission of the Divisional Forest Officer or the officer authorized by him in this behalf and upon payment of royalty and fees for compensatory afforestation as may be specified.
4. The lessee shall undertake mining operation only in accordance with approved mining plan or scheme of mining, as the case may be.
5. The lessee shall not transport or store or cause to be transported or stored any specified minor mineral for the purpose of selling or trading otherwise than in accordance with these Rules and as may be specified under Odisha Minerals (Prevention of Theft, Smuggling and illegal Mining and Regulation of Possession, Storage, Trading and Transportation) Rules-2007.
6. The lease holder(s) shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora & fauna etc.

#### PART-V

#### Liberties, powers and privileges reserved to the State Government

1. The State Government or any officer, or persons authorized by it in that behalf has the liberty and power to enter into and upon the leased area to carry on any operation in connection with survey, sampling, testing, mining, beneficiation/processing, stacking and transportation of mineral, as may be, deemed necessary.
2. Liberty and power for the State Government, or to any lessee or persons authorized by it on that behalf to enter into and upon the said lands and to search for, win, dig, raise, dress, process, convert and carry away minerals other than the said minerals and any other substances and for those purposes carry out any operation as may be deemed necessary or convenient.

Provided that in the exercise of such liberty and power, no substantial hindrance or interference shall be caused to or with the liberties, powers and privileges of the lessee/lessees under these presents and that fair compensation (as may be agreed upon and in the event of disagreement as may be decided by the Government) shall be made to the lessee/lessees for all loss or damage sustained by the lessee/lessees on such account.

*M. Bara*

Power of Attorney Holder  
M/s OMC Ltd.

*[Signature]*  
Min. Mining Officer

Cuttack Office, Cuttack  
Cuttack Office, Cuttack

**PART-VI****Provisions regarding Rents and Royalties**

1. The lessee shall, during the subsistence of this lease pay to Government royalty in respect of any minor mineral removed by him from the leased area at the rates prescribed in Schedule-II and surface rent at the rate prescribed in Schedule-I.
2. All payments relating to rents, royalties, fees etc. as provided under these rules shall be paid to the State Government free from all deductions, at the District Treasury/Sub-Treasury and in such manner as the Competent Authority may prescribe.
3. For the purposes of computing the royalty, the lessee shall keep correct account of the mineral, produced, stacked and removed from the lease area and furnish such information and submit a monthly return to the Competent Authority and Director in Form-J and other relevant records to the concerned Deputy Director of Mines/Mining Officer.
4. The lessee shall pay royalty in advance and the differential amount, if any, on computation shall be paid by the end of the first fortnight of each half-yearly period during the subsistence of the lease.
5. The lessee shall pay surface rent in advance and not later than 15<sup>th</sup> January and 15<sup>th</sup> July of each year.
6. The lessee shall, in addition to the rents and royalties, also pay the contributions to the District mineral foundation and the Environment Management Funds at the rates specified in the rules.

  
 Mining Officer  
 Cuttack Circle, Cuttack

Signed by the Mining Officer, Cuttack Circle, Cuttack for and on behalf of Governor of Odisha, in the presence of

**Witness**

1. Ashwin Kumar Bhandari, JMO, CTE. 
2. K. Veerendra Chandra Khuntia, JMO, CTO, 



Power of Attorney Holder  
M/S. OMC Ltd.

Signed by Smt. Tilottama Basa, Power of Attorney Holder of M/S. OMC Ltd, Lessee, in the presence of

**Witness**

1. Anshuman Sahin - Anshu  
manager (in-charge), OMC Ltd.
2. Pradip Kumar Sengupta

THAT THE BELOW ATTACHED GOOGLE EARTH IMAGES SHOWS THE 100, 200, 500 METRE RADIUS OF THE QUARRY WHERE IT CAN BE CLEARLY THAT THERE IS NUMBER OF HOUSES WITHIN THE RADIUS OF 200 METRE.





S.L. NO-5  
Road

45° N

Narangank Govt High School  
Plot No = 1747

Plot No :  
1747

Plot No : 2166

Plot No : 1745

Plot No : 1851

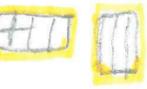
Plot No : 1850

Mining Own Road

MINING LEASE AREA

BHOGPUR VILLAGE

ଭୋଗପୁର ଗ୍ରାମ

1.  : Red dot area digging plot no → 1745, 1747/2166, 1850, 1851.
2.  : Mining Heavy Vehicle Own Transportation Road.
3.  : Yellow Box are Village/Residential Area.
4.  : Village/Residential Road.
5.  : This line is 10' cement concrete Road Bhogapur Village to Tapanga Rly. Station. The road use to digging the mining Company and Journey every day open loading Heavy vehicles.
6.  : Green Coven marking area is Narangank Govt. High School, Khordha and SC/ST Govt. Abasika School.
7.  : The Red Rounds mark is Digging area Under 50 meters Village/Residential area.

ଭୋଗପୁର  
ପୁର ନ.୧୧୭୪

W  
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S

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↑

THAT THE BELOW ATTACHED PHOTOGRAPHS DATED 15/04/2024 SHOWS THE MINING ACTIVITY CARRIED OUT BY THE LESSEE FROM THE NARANGARH KHONDALITE STONE QUARRY





 **GPS Map Camera**



Bhubaneswar, Odisha, India  
Narangarh, khordha  
Lat 20.289364°  
Long 85.860226°  
15/04/24 06:44 AM GMT +05:30





THAT THE BELOW ATTACHED PHOTOGRAPH SHOWS THAT THE VILLAGE POND GOT DRIED DUE TO THE MINING ACTIVITY.



BELOW ATTACHED PHOTOGRAPH SHOWS THAT THERE IS A ANGANWADI CENTRE AND A WATER PUMP IS NEAR TO THE MINING AREA.



BELOW ATTACHED PHOTOGRAPH SHOWS THAT THE HEAVY VEHICLES PLYING THROUGH THE VILLAGE ROAD .



FROM THE BELOW ATTACHED PHOTOGRAPH IT CAN BE SEEN THAT HEAVY AIR POLLUTION IS CAUSED DUE TO THE MINING.



BELOW ATTACHED PHOTOGRAPHS SHOWS THE CLOSE PROXIMITY OF THE VILLAGE TO THE MINING AREA AND ALSO SHOWS THE BOUNDRY OF THE MINING LEASE AREA FALLS WITHIN THE VILLAGE WHERE PEOPLE RESIDES.













FROM THE BELOW ATTACHED PHOTOGRAPHS IT CAN BE SEEN THAT CRACKS IN THE HOUSE DUE TO MINING





**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
ODISHA, BHUBANESWAR**

Ref. No. 8881/SEIAA

Date 04.09.20

File No. SEIAA-433/08-2020

To

M/s Odisha Mining Corporation Limited,  
(A Govt. of Odisha undertaking)  
OMC House, Post Box No-34, Bhubaneswar,  
Dist-Khorda, Pincode-751001

Sub: Proposal for mining of Decorative Stone from Narangarh Decorative stone (Khondalite) of M/s Odisha Mining Corporation Limited, in Village- Narangarh, Tahasil-Khorda, Dist-Khorda (MLA: 11.545 acres or 4.672 Ha) - environmental clearance regarding.

Ref: Proposal No: SEIAA-433/08-2020 dt. 06.08.2020.

Sir,

This has reference to your EC application submitted on 06.08.2020 seeking environmental clearance for the above project under EIA Notification, 2006. The proposed project activity is listed at item no. 1(a) (i) in the schedule of EIA Notification, 2006 as amended from time to time and the project falls under Category B2 project as the mining lease area is less than 5 ha. The proposal is for mining of decorative stone from Narangarh Decorative stone (Khondalite) located in Village- Narangarh, Tahasil-Khorda, District-Khorda, Odisha over lease area of 11.545 acres or 4.672 Ha. The mine area is a part of the Survey of India Toposheet No.73H/12 bounded by Latitude: 20°02'33.30"N to 20°02'44.90"N and Longitude: 85°34'54.80"E to 85°35'05.10" E. This Khondalite block of Narangarh has been reserved for mining purpose in favour of M/s Odisha Mining Corporation Limited (OMC), a Govt. of Odisha undertaking by the Department of Steel & Mines, Govt. of Odisha vide Notification no.9804/SM, Bhubaneswar dated 11.12.2019 as well as the letter of Intent No.2826/SM, Bhubaneswar dated 16.03.2020 of the Department of Steel & Mines, Govt. of Odisha for the grant of mining lease in favour of M/s OMC Limited Kundakundi Kunda stone quarry, Narangarh for khondalite for a period of 30 years. The mining plan along with the progressive mine closure plan of the mining project has been approved by Joint Director Geology,

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*[Signature]*

Directorate of Mines, Odisha, Bhubaneswar on 12.06.2020. As per the approved mining plan submitted by the project proponent, it is observed that mineable reserves in the lease area are 475905 cum and decorative stone will be mined out by semi-mechanized method with annual extraction not exceeding 25186 cum (maximum production capacity) for the valid lease period. The proponent has submitted letter no.6149/4F(F.C Act & lease)-21/2020, Bhubaneswar dated 02.07.2020 of DFO, Chandaka WL Division, Bhubaneswar that the village Narangarh is not coming within the eco-sensitive zone of Chandaka-Dampara WL Sanctuary. Further, the proponent has submitted that the lease area is 45 Kms away from Nandankanan Zoo park and 19 Kms away from the eco-sensitive zone of Chandaka WL Sanctuary. During the plan period, plantation will be done by the project proponent along the safety zone of the proposed lease area. Environmental Management Plan (EMP) shall be implemented by project proponent.

The proposal has been duly appraised by SEAC, Odisha in its meetings held on 31.08.2020 on the basis of the documents enclosed with the application, namely Checklist, Form-1, Prefeasibility Report, Approved Mining Plan, Environment Management Plan furnished to SEIAA & SEAC. The State Expert Appraisal Committee (SEAC) has recommended for grant of Environmental Clearance to the project with certain stipulations.

The State Environment Impact Assessment Authority (SEIAA) after considering the proposal and recommendations of SEAC, Odisha hereby accords Environmental Clearance in favour of the project valid from the date of Environmental Clearance accorded upto the lease period under the provisions of EIA Notification 2006 and subsequent amendments thereto, subject to strict compliance of all stipulated conditions, as follows. Detailed half yearly compliance report of these conditions has to be submitted by the project proponent to the Member Secretary, SEIAA on the 1<sup>st</sup> June and 1<sup>st</sup> December each year.

**Stipulated Conditions:**

**A. Specific conditions**

1. The environmental clearance granted shall be valid up to the lease period and coterminous with lease period. Exploitation shall be as per the mining plan and reclamation plan.
2. Tree cutting inside the area, if any, shall be with prior permission of competent authority.
3. The Project Proponent shall obtain consent from the State Pollution Control Board, Odisha and effectively implement all the conditions stipulated therein.
4. Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records

maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted; All the old age people of the surrounding villages may be provided medical facilities.

5. Transport of minerals shall be done either by dedicated road or it should be ensured that the trucks/dumpers carrying the mineral should not be allowed to pass through the villages. The Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
6. Project Proponent shall ensure the safeguard and wellbeing of villagers and school, regular health monitoring of all residents in the area and the compliance Report shall be submitted to the Regional office of the Ministry and SEIAA, Odisha.

#### B. Standard conditions

1. The applicant will submit half-yearly compliance report on post environmental monitoring in respect of the stipulated terms and conditions in the Environmental Clearance to the State Environmental Assessment Authority (SEIAA) ,Odisha , SPCB & Regional Office of the Ministry of Environment & Forest, Odisha on 1<sup>st</sup> June and 1<sup>st</sup> December of each Calendar Year and shall also upload the compliance report on the website of the MoEF & CC.
2. A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the SEIAA, Odisha 5 years in advance of final mine closure for approval.
3. No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.
4. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Odisha.
5. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
6. The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and ground water) for the project.
7. Mining shall be carried out as per the provisions outlined in the approved mining plan as well as by abiding to the guidelines of Directorate General Mines Safety (DGMS).
8. Protection of vegetation in the surrounding areas, and proper storage of solid waste, subgrade ore and their use have to be given priority during mining operation.
9. It shall be ensured that quarrying is not carried out within 500 m of structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures.
10. Digital processing of the entire lease area using remote sensing technique shall be carried out regularly once in three years for monitoring land use pattern and report submitted to Ministry of Environment, Forest and Climate Change its Regional Office and SEIAA, Odisha.
11. Effective safeguard measures such as regular water sprinkling shall be carried out

in critical areas prone to air pollution and having high levels of PM<sub>10</sub> and PM<sub>2.5</sub> such as haul road, loading and unloading point and transfer points. Fugitive dust emissions from all the sources shall be controlled regularly. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Monitoring of Ambient Air Quality to be carried out based on the Notification 2009, as amended from time to time by the Central Pollution Control Board.

12. Regular monitoring of ground water level and quality shall be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezometers during the mining operation. The project proponent shall ensure that no natural water course and/or water resources shall be obstructed due to any mining operations. The monitoring shall be carried out four times in a year pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board.
13. Transportation of the minerals by road passing through the village shall not be allowed. A 'bypass' road should be constructed (say, leaving a gap of at least 200 meters) for the purpose of transportation of the minerals so that the impact of sound, dust and accidents could be mitigated. The project proponent shall bear the cost towards the widening and strengthening of existing public road network in case the same is proposed to be used for the Project. No road movement should be allowed on existing village road network without appropriately increasing the carrying capacity of such roads.
14. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed, by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours.
15. Sufficient number of Gullies to be provided for better management of water. Regular Monitoring of pH shall be included in the monitoring plan and report shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office on six monthly basis.
16. There shall be planning, developing and implementing facility of rainwater harvesting measures on long term basis and implementation of conservation measures to augment ground water resources in the area in consultation with Central Ground Water Board.
17. The Project Proponent has to take care of gullies formed on slopes. Dump mass should be consolidated with proper filling/leveling with the help of dozer/compactors.
18. The reclamation at waste dump sites shall be ecologically sustainable. Scientific reclamation shall be followed. The local species may be encouraged and species are so chosen that the slope, bottom of the dumps and top of the dumps are able to sustain these species. The aspect of the dump is also a factor which regulates some climatic parameters and allows only species adopted to that micro climate.

19. The top soil, if any, shall temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used for land reclamation and plantation. The over burden (OB) generated during the mining operations shall be stacked at earmarked dump site(s) only and it should not be kept active for a long period of time. The maximum height of the dumps shall not exceed 8m and width 20 m and overall slope of the dumps shall be maintained to 45°. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. In critical areas, use of geo textiles shall be undertaken for stabilization of the dump. The entire excavated area shall be backfilled and afforested. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office on six monthly basis.
20. Catch drains and siltation ponds of appropriate size shall be constructed around the mine working, mineral and OB dumps to prevent run off of water and flow of sediments directly into the river and other water bodies. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly. The drains, settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps to prevent run off of water and flow of sediments directly into the river and other water bodies and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and desilted at regular intervals.
21. Plantation shall be raised in a 7.5 m wide green belt in the safety zone around the mining lease, backfilled and reclaimed area, around water body, along the roads etc. by planting the native species in consultation with the local DFO/Agriculture Department and as per CPCB Guidelines. The density of the trees should be around 2500 plants per ha. Greenbelt shall be developed all along the mine lease area in a phased manner and shall be completed within first five years.
22. The Project Proponent shall make necessary alternative arrangements, where required, in consultation with the State Government to provide alternate areas for livestock grazing, if any. In this context, Project Proponent should implement the directions of the Hon'ble Supreme Court with regard to acquiring grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded against felling and plantation of such trees should be promoted.
23. The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered fauna, if any, spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. A copy of action plan shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office.
24. Provision shall be made for the housing of construction labour within the site with all

- necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
25. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.
  26. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
  27. The project authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
  28. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment, Forest and Climate Change, its Regional Office, Central Pollution Control Board and State Pollution Control Board.
  29. The concerned Regional Office of the MoEF&CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
  30. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
  31. State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tahsildar's Office for 30 days.
  32. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the Ministry of Environment, Forest and Climate Change at [www.environmentclearance.nic.in](http://www.environmentclearance.nic.in) and a copy of the same should be forwarded to the Regional Office.
  33. The SEIAA, Odisha may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
  34. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
  35. This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
  36. Any appeal against this clearance shall lie with the National Green Tribunal, if

preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

37. The above mentioned stipulated conditions shall be complied in a time-bound manner. Failure to comply with any of the conditions mentioned above may result in cancellation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Yours faithfully,

*Udhav*  
04.09.2016  
Member Secretary

Memo No 8882/SEIAA /Dt. 04.09.20  
Copy to

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharapur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Member Secretary, CGWA, 18/11, Jamnagar House, ManSingh Road, New Delhi-110011 for information.
7. Copy to the Collector, Khorda for information.
8. Chairman/Member / Member Secretary, SEIAA for information.
9. Chairman, SEAC/Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
10. Guard file for record.

*Udhav*  
04.09.2016  
Member Secretary



Date 01/01/2024

କୋଶାମୁଖ, କଟକ, ଖୋର୍ଦ୍ଧା

Mob: 8249043984  
(Nilamani Mahapatra)

Enclosed to Documents :-

- P- ଶୁଭ ନିକଟରେ ମେସିନ୍ଦ୍ରାଟା ପାହାଚ କାମା
- ୨- ବିଦ୍ୟାଳୟ ଛାତ୍ରଛାତ୍ରୀଙ୍କ ଦ୍ୱାରା ଲାବୁଧ ଗ୍ରାହଣେ ମିଳାଉଥିବା, ଶାସ୍ତ୍ରାଧିକାରୀ ଏବଂ ଅନ୍ୟାନ୍ୟ
- ୩- ଅଧିକାରୀଙ୍କ ସହ ଅଧିକାରୀଙ୍କ ଡାକ୍ତରୀ

ଆପଣଙ୍କ ବିଶ୍ୱସ୍ତ

- କୋଶାମୁଖ ପ୍ରାମାଣ୍ୟ
- ଦାୟିତ୍ୱ ନିର୍ବାହୀଙ୍କ ସ୍ୱାକ୍ଷର :-
- P - Nilamani Mahapatra.
- ୨ - ବିନୟ କୁମାର
- ୩ - Anuragishyana Suho
- ୪ - ପ୍ରଦୀପ କୁମାର
- ୫ - ବିନୟ କୁମାର
- ୬ - ବିନୟ କୁମାର
- ୭ - ବିନୟ କୁମାର
- ୮ - Prakash ch. Kodamasingh
- ୯ - Rajkumar Samantay
- ୧୦ - Pradip Kumar Prakash Singh
- ୧୧ - Fakir Prakash Singh
- ୧୨ - ବିନୟ କୁମାର
- ୧୩ - Satyabati Prakash Singh
- ୧୪ - ବିନୟ କୁମାର
- ୧୫ - ବିନୟ କୁମାର
- ୧୬ - ବିନୟ କୁମାର
- ୧୭ - ବିନୟ କୁମାର
- ୧୮ - ବିନୟ କୁମାର
- ୧୯ - ବିନୟ କୁମାର
- ୨୦ - ବିନୟ କୁମାର
- ୨୧ - ବିନୟ କୁମାର
- ୨୨ - ବିନୟ କୁମାର
- ୨୩ - ବିନୟ କୁମାର

କ୍ରମିକ ସଂଖ୍ୟା: 17232

ଜିଲ୍ଲାପାଳ, ଖୋରଧାଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଖୋରଧା

ଉପରୋକ୍ତ ଦରଖାସ୍ତକାରୀଙ୍କ ଅଭିଯୋଗ ପତ୍ରଟି.....ASD.....SITA.....ଅଧିକାରୀଙ୍କ ସୂଚନା ଓ ବିହିତ  
କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ନିମନ୍ତେ ପ୍ରେରଣ କରାଗଲା ।

ଭାରପ୍ରାପ୍ତ ଅଧିକାରୀ (ଅଭିଯୋଗ)

ENGLISH TRANSLATION OF LETTER DATED 01/01/2024

To

The Collector District and Magistrate, Khordha

Subject: Application regarding the mechanical mining and transportation of stone loaded heavy vehicles through the narrow village road which causes accident, from the Khondalite stone quarry situated in Bhogapur village.

Sir, with due respect we the villagers of Bhogapur wants to draw your kind attention. That in north direction of our village there is a khondalite stone quarry of Odisha Government which is under possession of Odisha mining corporation and the mining corporation is operating the mine day and night. As the stones are in layer by layer the mining corporation is using heavy machines in order to extract the stones. Due to the unbearable noise produced by these heavy machines not only the villagers but also the old aged people, heart patients, domestic animals and children of the village also facing many problems. This unbearable noise also disturbs to the students of the village. That the walls of the houses which are situated within 100 meters of the mine are cracked due to heavy vibration created by the heavy machines is the most worrying part of this mining.

That a narrow road from the Tapang station is connected with the Hadapada village. In between that road there is one government hospital, one residential school and our village Bhogapur, Chintamani High school, Some part of Narangarh and Tapang Railway station is situated. The width of the road is only 10 feet. And the road is made up of cement concrete. In the middle of this road (adjacent to the residential school) main road of the khondalite quarry is connected. All the stone loaded vehicles and heavy machines of the quarry is regularly plying through this narrow village road. During downpour the road villagers and for the students were unable to use the road as the road became muddy as all the mud from the stone quarry came to the road, for which the villagers have to face many inconveniences. It is better not to explain the condition of the road during the rainy season. During last December (2023) 5&6 many students faced accidents and for this students of the high school and residential school blocked the road and protested for some time. When the villagers informed to the authorities of mining department they told then cannot do anything about this matter, you approach to other authority, and for this we approached the Tahasildar and Sub Collector.

Therefore we request you to take immediate and permanent solution to this problem. For which we shall be ever grateful to you.

# Office of the Sarapanch Narangarh G.P.

At/Po-Narangarh, Dist-Khordha-752018

Rel.No. 194

29.1.2024

ମାନନୀୟ,

ଶ୍ରୀଯୁକ୍ତ Regional Manager ଖଣି ନିଗମ Odisha Bhubaneswar  
( ଶାଖା ପରିଚାଳକ ନରଣଗଡ଼ ଖଣି ନିଗମଙ୍କ କଠିଆରେ )

ବିଷୟ - ( ଆମ୍ଭ ନରଣଗଡ଼ ଗ୍ରା.ପ. ଅନ୍ତର୍ଗତ ନରଣଗଡ଼ ଠାରେ ଥିବା ଖଣି ନିଗମ ଦ୍ଵାରା ଭାରି ଯତ୍ନ ଦ୍ଵାରା ଖଣ୍ଡୋଲାଲଟ୍ ପଥର ଉତ୍ତୋଳନ ହେଉଥିବା ଦ୍ଵାରା ଏ ନିଗମ ଓଡ଼ିଶାରେ ବସବାସ କରୁଥିବା ଜନ ସାଧାରଣଙ୍କ ଘର ପାଟିବା ଏବଂ ଯତାୟତ ସମ୍ପର୍କେ ଦରଖାସ୍ତ )

ମହାଶୟ,

ନିବେଦନର ଅଭିପ୍ରାୟ ଏହିକି ଯେ ଆମ୍ଭେ ନରଣଗଡ଼ ଗ୍ରା.ପ. ସରପଞ୍ଚ ଆପଣଙ୍କୁ ଜଣାଉଅଛୁ କି ଆମ୍ଭ ଗ୍ରାମ.ପ. ଅନ୍ତର୍ଗତ ନରଣଗଡ଼ ମୌଜାରେ ଓଡ଼ିଶା ଖଣି ନିଗମ ର ଭାରି ମେସିନ୍ ଦ୍ଵାରା ପଥର ଉତ୍ତୋଳନ ଫଳରେ ନରଣଗଡ଼ ମୌଜାର ଏ ନିଗମ ଓଡ଼ିଶାରେ ବସବାସ କରୁଥିବା ଜନ ସାଧାରଣଙ୍କ ଘର ସମ୍ପୂର୍ଣ୍ଣ ପାଟି ଗଲାଣି ଏବଂ ପ୍ରଧାନମନ୍ତ୍ରୀ ଗ୍ରାମସଡ଼କ ( ଭୋଗପୁର ଠାରୁ ନରଣଗଡ଼ ପର୍ଯ୍ୟନ୍ତ ) ମରଣ ଯତ୍ନ ପାଲଟିଛି, ଏବଂ ପିଲା ମାନଙ୍କ ପାଠ ପଢ଼ିବା ସମ୍ପୂର୍ଣ୍ଣ ବ୍ୟାଘାତ ସୃଷ୍ଟି ହେଉଛି । ଯାହା ଫଳରେ କି ଏକ ଜନ ଆନ୍ଦୋଳନ ହେବା ଭଳି ଜଣାପଡ଼ୁଛି ।

ଏଣୁ ମୁଁ ଆପଣଙ୍କୁ ଅନୁରୋଧ କରୁଅଛିକି ଗ୍ରାମବାସୀ କରିଥିବା ଅଭିଯୋଗ ର ଆପଣଙ୍କ ସହାୟତାରେ ଉକ୍ତ ସମସ୍ୟାର ସମାଧାନ କରିଲେ , ମୁଁ ଆପଣଙ୍କ ନିକଟରେ ଚିରୋପକୃତ ରହିବି ।

*Received copy by me. (Nizamohi Mahapatra) 02/03/24*

*[Signature]*  
Sarapancha  
Narangarh G.P.

*[Signature]*  
Sarapancha  
Narangarh G.P.

ସରପଞ୍ଚ  
ନରଣଗଡ଼ ଗ୍ରାମ ପଞ୍ଚାୟତ

*Received*  
*[Signature]*  
29/01/24  
(12:30 PM)

ବି.ଦୁ.- ଏଥିସହିତ ଭୋଗପୁର ( ନରଣଗଡ଼ ମୌଜା ) ଗ୍ରାମବାସୀ ଦେଇଥିବା ଦରଖାସ୍ତ ସଲଗ୍ନ କରାଯାଇଅଛି ।

**ENGLISH TRANSLATION OF LETTER DATED 29/01/2024**

To,

The Regional Manager Mining Corporation Odisha Bhubaneswar

(Through Branch Manager Narangarh Mining Corporation)

Subject- (Regarding the cracking of houses of common people residing in Ward No. 3 due to heavy machinery mining by mining corporation at Narangarh in Narangarh gram panchayat).

Sir,

The intention of this letter is that I am the . Sarpanch of Narangarh Gram panchyat wants to informs you that, due to the heavy machinery of Odisha Mining Corporation, the houses of peoples residing in Ward No. 3 of Narangarh Mauza has completely cracked and the Prime Minister Village Road (from Bhoghpur to Narangarh) has becomea death trap, and the schooling of children is completely disrupted. As a result, it seems like a mass movemant will occur.

Therefore, I request you to solve the complaints made by the villagers, for which I shall be ever grateful to you.

# OFFICE OF THE SARAPANCH NARANGARH GRAMPANCHAYAT

At/Po- Narangarh, Dist- Khordha-752018

Ref. No. PC3

Date : 01/09/2024

ମାନନୀୟ,

ଶ୍ରୀଯୁକ୍ତ ପ୍ରବନ୍ଧ ନିର୍ଦ୍ଦେଶକ  
ଓଡିଶା ଖଣି ନିଗମ, ଭୁବନେଶ୍ୱର

ବିଷୟ:- ଆମ୍ଭ ନରଣଗଡ଼ ଗ୍ରା.ପ. ଅନ୍ତର୍ଗତ ନରଣଗଡ଼ ଠାରେ ଥିବା ଓଡିଶା ଖଣି ନିଗମ ଦ୍ୱାରା ଭାରୀୟତା ମାଧ୍ୟମରେ ଖୋଣ୍ଡାଲାଭର ପଥର ଉତ୍ତୋଳନ ହେଉଥିବା ନେଇ ଭୋଗପୁର ଗ୍ରାମରେ ବସବାସ କରୁଥିବା ଜନସାଧାରଣଙ୍କର ଘର ଫାଟିବା, ପାନୀୟଜଳର ଘୋର ଅଭାବ ଓ ଯାତାୟତ ଅସୁବିଧା ସଂପର୍କରେ ଦରଖାସ୍ତ ।

ମହାଶୟ,

ନିବେଦନର ଅଭିପ୍ରାୟ ଏହିକି ଯେ, ଆମ୍ଭେ ନରଣଗଡ଼ ଗ୍ରା.ପ.ର ସରପଂଚ ଆପଣଙ୍କୁ ଜଣାଉଅଛୁକି, ଆମ୍ଭ ଗ୍ରା.ପ. ଅନ୍ତର୍ଗତ ଭୋଗପୁର ଗ୍ରାମର ଉତ୍ତର ପାର୍ଶ୍ୱର ଓଡିଶା ଖଣି ନିଗମ ଭାରୀ ଯତ୍ନ ଦ୍ୱାରା ଦିବା ରାତ୍ର ୨୪ ଘଂଟା ପଥର ଖନନ ଫଳରେ ଭୋଗପୁର ଗ୍ରାମର ଘରଗୁଡ଼ିକ କାନ୍ଥର ଫାଟ ସୃଷ୍ଟି ହେବା ସହ ଗ୍ରୀଷ୍ମ ପ୍ରବାହ ପୂର୍ବରୁ ପାନୀୟ ଜଳର ଘୋର ଅଭାବ ଦେଖାଦେବା, ସେହିପରି ସାଧାରଣ ଜନତା ଏବଂ ଛାତ୍ରଛାତ୍ରୀଙ୍କ ଲାଗି ଉଦ୍ଦିଷ୍ଟ ରାସ୍ତାରେ ଖଣି ବିଭାଗର ଭାରୀ ଯାନ ଗୁଡ଼ିକ ଦୈନିକ ଯାତାୟତ ଅସୁବିଧା ନେଇ ଗ୍ରାମବାସୀଙ୍କ ବାରମ୍ବାର ଅଭିଯୋଗ କ୍ରମେ ଗ୍ରା.ପ.ର ସଭ୍ୟ/ସଭ୍ୟାଙ୍କୁ ନେଇ ଅନୁସନ୍ଧାନ କରିବା ପାଇଁ ଉଚ୍ଚ ସ୍ଥାନକୁ ଗସ୍ତ କରିଥିଲୁ । ଆମ୍ଭମାନଙ୍କ ଦ୍ୱାରା ପ୍ରତ୍ୟେକ୍ଷ ଅନୁସନ୍ଧାନରୁ ଜନସାଧାରଣଙ୍କ ଦ୍ୱାରା ହୋଇଥିବା ଅସୁବିଧା ଗୁଡ଼ିକର ସତ୍ୟାସତ୍ୟ ଥିବା ନେଇ ଅନୁଭବ କଲୁ ।

ଉଚ୍ଚ ସମସ୍ୟାକୁ ନେଇ ପୂର୍ବରୁ ରିଜିଷ୍ଟ୍ରାଲ ମ୍ୟାନେଜର, ଖୋଣ୍ଡାଲାଭର, ଓଡିଶା ଖଣିନିଗମକୁ ପୂର୍ବରୁ ଅବଗତ କରାଯାଇଥିଲା କିନ୍ତୁ ରିଜିଷ୍ଟ୍ରାଲ ମ୍ୟାନେଜର ଆମ୍ଭର ସମସ୍ତ ଅଭିଯୋଗକୁ ନିଜସ୍ୱ ତଥ୍ୟଭିତ୍ତିକ ଆଧାରରେ ଖଣ୍ଡନ କରିଥିଲେ(ଟିଠି ମାଧ୍ୟମରେ) । ଏହାପରେ ନରଣଗଡ଼ ଗ୍ରା.ପ. ର ସାଧାରଣ ବୈଠକରେ ତା.୨୭.୦୭.୨୦୨୪ ରିଖରେ ସଭ୍ୟ/ସଭ୍ୟାଙ୍କ ଉପସ୍ଥିତିରେ ଉପୋରକ୍ତ ସମସ୍ୟା ବାବଦରେ ପୂର୍ଣ୍ଣାନୁପୂର୍ଣ୍ଣ ଆଲୋଚନା କରାଯାଇଥିଲା ।

ଏଣୁ ଆପଣଙ୍କ ଗୋଚରାର୍ଥେ ଜଣାଉଅଛୁକି ଜନସାଧାରଣଙ୍କ ସମସ୍ୟାଗୁଡ଼ିକ ଅତ୍ୟନ୍ତ ଜଟିଳ ଏବଂ ସମ୍ପେଦନଶୀଳ ହୋଇଥିବାରୁ ଆମ୍ଭେ ପ୍ରତ୍ୟେକ୍ଷ ଭାବେ ଅନୁଧ୍ୟାନ ଏବଂ ଅନୁଭବ କରିବା ପରେ ସର୍ବସମ୍ମତ ନିଷ୍ପତ୍ତି କ୍ରମେ ଆମ୍ଭ କାର୍ଯ୍ୟାଳୟ ତରଫରୁ ପତ୍ର ମାଧ୍ୟମରେ ଜନସାଧାରଣଙ୍କ ସମସ୍ୟାର ସ୍ତ୍ୱାୟୀ ସମାଧାନ କରିବା ନେଇ ୭ ଦିନ ମଧ୍ୟରେ ପଦକ୍ଷେପ ଗ୍ରହଣ କରିବା ନେଇ ଆପଣଙ୍କୁ ଅବଗତ କରାଉଛୁ । ଯଦି ଜନସାଧାରଣଙ୍କର ସମସ୍ୟା ପ୍ରତି ଆପଣ ୭ ଦିନ ମଧ୍ୟରେ କୌଣସି ପଦକ୍ଷେପ ଗ୍ରହଣ ନକରନ୍ତି ତେବେ ଆମ୍ଭେ ନରଣଗଡ଼ ଗ୍ରା.ପ. କାର୍ଯ୍ୟାଳୟ ତରଫରୁ ବିହୀତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରିବୁ ।

॥ ଇତି ॥

Received copy  
By Me  
(Nafanani Mahapatra)  
03/09/2024

*M. Behara*  
Sarapancha  
Narangarh G.P.

ସରପଂଚ  
ନରଣଗଡ଼ ଗ୍ରା.ପ.

*Mitunani Behara*  
Sarapancha  
Narangarh G.P.

**ENGLISH TRANSLATION OF LETTER DATED 28/02/2024**

To

The Project Director,

Odisha Mining Corporation, Bhubaneswar

Subject:- It is reported that the houses of the people living in Bhogapur village are being damaged due to the heavy machines used for lifting of Khondalite stone by the Odisha Mining Corporation from Narangarh stone quarry and severe shortage of drinking water and traffic problems.

sir

I am the Sarapanch of Narangarh Gram panchayat wants to state that, On the northern side of Bhogapur village, the 24-hour quarrying activity is being carried out by heavy machinery of Odisha Mining Corporation has which caused cracks in the walls of the houses of Bhogapur village and there is severe shortage of drinking water before the summer seasonl. We visited the place to investigate about the villagers complaints about the problem. Through our research, we realized the reality of the problems faced by the public.

The issue of the villagers was already brought to the notice of the Regional Manager, Khondalite, Odisha Mines, but the Regional Manager denied all the allegations on his own merits (through letter). Then all the problems were thoroughly discussed during the general meeting of Narangarh Gram panchayat dated 26/02/2024 in the presence of members.

Therefore, we would like to inform you that since the problems of the public are very complex and sensitive, we are informing you of take steps within 7 days to solve the problems of the public through a letter on behalf of the office by unanimous decision. If you do not take any action within 7 days regarding the problem of public then we will take appropriate action on behalf of the Narangarh Gram Panchayat office.



# ଦ୍ଵିତୀୟ ଫିରାଦ୍

ଭୁବନେଶ୍ୱର • ରବିବାର • ମାର୍ଚ୍ଚ ୧୦ • ୨୦୨୪



ଭୁବନେଶ୍ୱର-କଟକ

# ଖଣି ଖନନକୁ ଗ୍ରାମବାସୀଙ୍କ ବିରୋଧ

■ ଖୋର୍ଦ୍ଧା ଟାଏମା(ପିଏନଏସ)

ଖଣି ଖନନକୁ ବିରୋଧ କରି ଗ୍ରାମବାସୀ ଆନ୍ଦୋଳନକୁ ଓଲଟାଇଛନ୍ତି । ଖୋର୍ଦ୍ଧା ବୁକ ଭୋଗପୁର ଠାରେ ରହିଥିବା ଖଣିରେ ବଡ଼ ବଡ଼ ମେସିନ ଓ ବ୍ଲାଷ୍ଟିଙ୍ଗ ସାହାଯ୍ୟରେ ଖଣି ଖନନ କରାଯାଉଥିବାରୁ ଏହା ନିକଟରେ ରହିଥିବା ଗ୍ରାମବାସୀଙ୍କ ଘର ଉପରେ ପ୍ରଭାବ ପଡ଼ୁଛି । ଘରର କାନ୍ଥ ଓ ଛାତ ପାଟୁଛି । ତେଣୁ ଖଣି ଖନନ ବନ୍ଦ କରାଯାଉ ବୋଲି ଗ୍ରାମବାସୀ ଦାବିକରି ଖଣି ସମ୍ପ୍ରଦାୟରେ ଶନିବାର ଧାରଣା ଦେଇଥିଲେ । ଗ୍ରାମବାସୀ ଆଭିଯୋଗ କରିଥିଲେ ଯେ ଯେଉଁ ସଂସ୍ଥା ଖଣି ଖନନ ଦାୟିତ୍ୱ ନେଇଛି ସେ ଲୋକଙ୍କ ସୁରକ୍ଷା ପ୍ରତି ନିଜର ଦେଉନଥିବା ବେଳେ ନିଜର ସ୍ୱାର୍ଥକୁ ହାସଲ କରିବା ଆଶାରେ ଲୋକଙ୍କୁ



ବିପଦ ମଧ୍ୟକୁ ଠେଲି ଦେଉଛନ୍ତି । ଯାହାର ଶିକାର ଗରିବ ଓ ଖଟିଖୁଆ ଲୋକଙ୍କ ଘର ଉପରେ ପଡ଼ିବ ସହିତ ଆଗାମୀ ଦିନରେ କେଉଁ ସମୟରେ ଘର ଭାଙ୍ଗି ଲୋକଙ୍କ ଉପରେ ମାଡ଼ି ବସିବ ତାହା କହି ହେବ ନାହିଁ । ଏଥିପ୍ରତି ଯଦି ପ୍ରଶାସନ ଧ୍ୟାନ ନ ଦିଏ ତେବେ

ଯଦି କୌଣସି ଅଘଟଣ ଘଟେ ଏଥିପ୍ରତି ସରକାର ସମ୍ପୂର୍ଣ୍ଣ ଦାୟା ରହିବେ ବୋଲି ଗ୍ରାମବାସୀ ପ୍ରକାଶ କରିଛନ୍ତି । ବର୍ଷାଦିନେ ସେମାନେ ଗ୍ରାମରେ ବସବାସ କରୁଥିବା ଗରିବ ହିତାଧିକାରୀ ମାନେ ହଇରାଣ ହରକତ ହେଉଥିବା ଗ୍ରାମବାସୀ ପ୍ରକାଶ କରିଛନ୍ତି । ତେଣୁ

ଖଣି ଖନନ ବନ୍ଦ କରାଯାଉ ବୋଲି ଗ୍ରାମବାସୀ ଦାବି କରିଛନ୍ତି । ଧାରଣା ସ୍ଥଳରେ ଖବର ପାଇ ଖୋର୍ଦ୍ଧା ଉପଜିଲ୍ଲାପାଳ ଦାସ୍ତୁରଜ୍ଞାନ ସେଠା ଓ ଉପଖଣ୍ଡ ଆରକ୍ଷା ଅଧିକାରୀ ଦିଲ୍ଲୀପ ଦାସ ଘଟଣା ସ୍ଥଳରେ ପହଞ୍ଚିଥିଲେ । ଗ୍ରାମବାସୀଙ୍କୁ ପଚାରି ସେମାନଙ୍କ

ସମସ୍ୟା ସଫଳରେ ବୁଝିଥିଲେ । ଗ୍ରାମବାସୀଙ୍କ ଠାରୁ ସମସ୍ୟା ଶୁଣିବା ପରେ ଆସନ୍ତା ମଙ୍ଗଳବାର ଏହା ଉପରେ ଏକ ପ୍ରଶାସନିକ ସ୍ତରରେ ବୈଠକ ବସି ଆଲୋଚନା ହେବ ବୋଲି ପ୍ରକାଶ କରାଯାଇଛି । ଯାହା ନିଶ୍ଚିତ ହେବ ଗ୍ରାମବାସୀଙ୍କ ହିତରେ ହେବ ବୋଲି ପ୍ରତିଶ୍ରୁତି ଦେଇଥିଲେ । ପରେ ତେବେ ସେଇ ଦିନ ପର୍ଯ୍ୟନ୍ତ ପ୍ରଶାସନକୁ ସହଯୋଗ କରିବା ପାଇଁ ଗ୍ରାମବାସୀମାନଙ୍କୁ ଅଧିକାରୀ ଦ୍ଵୟ ଅନୁରୋଧ କରୁଥିଲେ । ଫଳରେ ଗ୍ରାମବାସୀ ଆନ୍ଦୋଳନ ପ୍ରତ୍ୟାହତ କରିଥିବା ଦେଖିବାକୁ ମିଳିଥିଲା । ଏହି ଆନ୍ଦୋଳନର ନେତୃତ୍ୱ ନେଇଥିଲେ ଗଜେନ୍ଦ୍ର ମାର୍ଥୀ, ଜ୍ୟୋତ୍ସ୍ନା ରାଣା ବିଧାନ, ସୁଦାସ୍ନା ରାଉତରାୟ, ଅରୁଣ କୁମାର କୋଦମାସିଂହ ପ୍ରମୁଖ ।

**ENGLISH TRANSLATION OF NEW PUBLISHED ON**  
**10/03/2024**

**VILLAGERS PROTESTING AGAINST THE MINING**

Villagers have started a movement against mining. In Khurda under block Bhogapur. Mining is being done with big machines and tools, which is affecting the houses of nearby villagers. The walls and roof of the house are cracking. Therefore, the villagers protested in front of the mine on Saturday to stop the mining. The villagers alleged that the company undertaking the mining was not looking after the safety of the people and was exploiting the people in the hope of achieving their own interests and pushed the life of people into danger. Whose prey can be the poor and needy people and no one can tell at what time the house will collapse in the coming days. If the administration does not give the grain, the villagers have expressed that the government will be fully responsible if any accident happens. The poor farmers living in the village are harassed during rainy days. So the villagers have demanded that mining should be stopped. On receiving the news, Khordha Sub collector Diptiranjana Sethi and Sub divisional police officer Dillip Das visited the spot and ask the villagers about their problem. After hearing the problem from the villagers, they said that an administrative level meeting will be held on this next Tuesday. He promised that whatever will be done will be in the interest of the villagers. And, the officers asked the villagers to cooperate with the administration until that day. As a result, it was found that the villagers withdrew the movement. The movement was led by Gajendra Martha, Jyosnarani Bidhar, Arun Kumar kodamasingh.

BY SPEED POST/ ONLINE



**REGIONAL OFFICE,  
STATE POLLUTION CONTROL BOARD, ODISHA, BHUBANESWAR**

[Department of Forest & Environment, Govt. of Odisha]

B-59/2 & 59/3, Chandaka I/E, Patia, Po- KIIT, Bhubaneswar-751024

email:rospcb.bhubaneswar@ospcbboard.org, website:www.ospcbboard.org

No. 2957 / R.O.- NOC- 2371

Date 05/10/2020 /

**OFFICE MEMORANDUM**

In consideration of the online application No.3146014 for obtaining Consent to Establish for **Kundakundi Kunda Stone Quarry, Narangarh of M/s. Odisha Mining Corporation Limited.**, the State Pollution Control Board is pleased to convey its Consent to Establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 for production of Decorative Stone of capacity 25,186 Cubic Meter/ Annum (Maximum Capacity) for the valid lease period (as per Environmental Clearance) over mining lease area of Ac.11.545 or 4.672 Ha.,(having Khata No. and Plot Nos as submitted by the applicant), situated at village - Narangarh, Tahasil- Khordha in the district of Khordha with the following conditions.

**GENERAL CONDITIONS:**

01. This Consent to establish is valid for the product, method of mining and capacity as mentioned in the approved mining plan and Environmental Clearance. This order is valid for the lease period as recommended by the lease granting authority, which means the proponent shall commence mining activities for the proposal within the lease period from the date of issue of this consent to establish order. If the proponent fails to commence mining activities for the proposal within lease period then a renewal of this consent to establish shall be sought by the proponent.
02. The mine shall apply for grant of Consent to operate under section 25/26 of Water(Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 at least 3 (three) months before the commencement of production and obtain Consent to Operate from this Board.
03. The mine shall comply to the provisions of Environment Protection Act, 1986 and the rules made there under with their amendments from time to time such as the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time, Hazardous Chemical Rules, / Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and amendments there under. The industry shall also comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
04. No change in mining technology and scope of working shall be made without prior approval of the Board.
05. This consent to establish is subject to statutory and other clearances from Govt. of Odisha and/or Govt. of India, as and when applicable.

**SPECIAL CONDITIONS:****A. GENERAL**

1. The project proponent shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water, if any, required for the project.
2. The Mining activity shall be carried out as per approved mining plan prepared for this project.
3. Any change in the calendar plan including excavation, quantum of mineral production and waste generation shall not be made, without prior approval of competent authority.
4. The Sabik reference for each quarrying plot is to be reflected. In case of no Sabik reference is available; the Tahasildar shall furnish a certificate to that effect.
- ✓ 5. The Mine lease holder shall not do any blasting and avoid movement of vehicles at night.
- ✓ 6. The Mining operation should not be carried out without compliance of provisions as enumerated in the OMMC Amendment Rules, 2014 and 2015 along with the Notifications of Ministry of Environment, Forest and Climate Change from time to time.
7. No mining shall be carried out in the vicinity of Natural / manmade archeological sites.
- ✓ 8. It shall be ensured that quarrying is not carried out within 100 meter distance of structures, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures.
9. The project proponent shall ensure that no mining activity takes place beyond 6m below ground level.
10. It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs/intervenes within the permitted depth, then also quarrying shall be stopped.
11. The Drilling and wire saw cutting method shall be followed during mining by Licensed explosive agent after obtaining required approvals from Competent Authorities.
12. The area should be prepared in such a way as to stimulate /ensure the re-growth of vegetation.
13. At the end of mine closure, the Proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area at the time of closure of the operation of quarry.
14. The following measures are to be implemented to reduce Noise pollution:-
  - a. Proper and regular maintenance of vehicles and other equipment
  - b. Limiting time of exposure of workers to excessive noise.
  - c. The workers employed shall be provided with Personal protection equipment and earmuffs etc.
  - d. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
15. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereunder.
16. The project proponent shall take all precautionary measures during mining operation for conservation of flora and fauna.

17. The quarry area after excavation should be refilled and plantation raised over the area.
- ✓ 18. The proponent shall confine the mining activity at a minimum safe distance of 100 meter away from the existing Residential/Public Building, Inhabited sites, as per the order of Hon'ble National Green Tribunal on 21.07.2020. in the matter of O.A No.304/2019.
- ✓ 19. The proponent shall take necessary measures to ensure no adverse impacts due to mining operations on the human habitations existing nearby.
- ✓ 20. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the Consent to Establish shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder.
- ✓ 21. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and / or at the time of obtaining consent to operate and may revoke this order incase the stipulate conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.

#### **B. WATER POLLUTION**

22. The mining shall not affect the existing sources of irrigation or drinking water for industrial purposes.
23. Domestic effluent shall be discharged to soak pit via septic tank constructed as per BIS specification.
24. Surface run-off from OB dump area, mineral stock yard, and top soil storage area and rain water to be pumped from quarry shall be routed through adequate settling pond (designed maximum hourly rain fall basis) to meet prescribed standard of SS-100 mg/l and Oil & Grease-10 mg/l before discharge into natural stream/water courses during monsoon.

#### **C. AIR POLLUTION**

- ✓ 25. Greenbelt shall be developed along the boundary of mining lease area as stated in the approved mining plan, with the native tree species or necessary fund for environmental measures shall be deposited in Odisha Environment Management Fund as per the simplified guidelines provided by the State Govt. in case of minor mineral extraction over area less than 5 ha.
26. The proponent should re-vegetate the area through indigenous plants which were removed from the areas for the mining.
27. Fugitive dust emissions from all the sources should be controlled regularly.
28. Water spraying arrangement on haul roads, should be provided and properly maintained.
29. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
- ✓ 30. The unit shall maintain ambient air quality in order to meet the prescribed standard as per National Ambient Air Quality Standards.
- ✓ 31. Dust suppression on mine haul roads, active OB dumps and mine working benches shall be done by spraying water through water sprinklers along with chemical binders/wetting agents at frequent interval in order to reduce water consumption and to improve retention and reabsorption capacity of water.

32. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of minerals. The vehicles shall be covered with a tarpaulin and shall not be overloaded. The Project Proponent shall ensure that the vehicle must have pollution under control certificate.

33. The following measures are to be further implemented to reduce air pollution during transportation of mineral:-

- Roads shall be graded to mitigate the dust emission.
- Overloading of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.

#### **D. SOLID & HAZARDOUS WASTE WASTE**

34. The Top soil, if any, should be stacked separately with proper slope at earmarked site (s) with adequate measures and shall be used for reclamation and rehabilitation of mined out areas.

35. The Over Burden and waste dumps shall be properly stacked and dressed/ sloped at low angle (30°) with terracing and barricades in the slopes making retaining walls stone barriers at the toe of the dumps, gully plugging etc. to prevent the solid erosion during monsoon, besides establishing vegetation on dump top as well as its slope surface.

36. The Rejected material shall be disposed of into the low lying area inside the mine lease hold area in proper manner without causing any Environmental pollution.

37. The Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by SPCB, Odisha.

To

**Mr. Gangadhar Nayak, Regional Manager  
M/s. Odisha Mining Corporation Limited  
At/Po- OMC House, Post Box No.34  
Dist. - Khordha, Odisha**

  
**REGIONAL OFFICER**

Memo No. 2958 /

Date 05/10/2020 /

**Copy forwarded to:**

1. The Member Secretary, SPC Board, Odisha, Bhubaneswar.
2. The Collector & District Magistrate, Khordha.
3. The Tahasildar, Khordha.
4. The D.F.O., Khordha.
5. The Dy. Director Geology, Directorate of Geology, Bhubaneswar.
6. Guard File, Regional Office, Bhubaneswar.

  
**REGIONAL OFFICER**

*o/c*

**REGIONAL OFFICE**  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
 Plot No- B-59/2 & 59/3, Chandaka industrial Estate, Patla, Po- KIIT, Bhubaneswar-24  
 email: rospcb.bhubaneswar@ospboard.org, website: www.ospboard.org

**CONSENT ORDER**

No. 3432 / RO/CON/1053 Dt. 18/11/2020

**CONSENT ORDER NO. RO/BBSR/1549**

Sub: **Consent for operation of the Mine under section 25/26 of Water(PCP), ACT, 1974 and 21 of Air (PCP) Act, 1981.**

Ref: Your online application No. **3174885**

Consent to operate is hereby granted under section of 25/26 of Water (PCP) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to **Kundakundi Kunda Stone Quarry, Narangarh of M/s. Odisha Mining Corporation Ltd.,**

Occupier & Designation **Mr. Gangadhar Nayak, Regional Manager,**

Address **At- Village- Narangarh, Tahasil- Khordha, Dist.- Khordha.**

This consent order is valid for the period upto Dtd. **31.03.2022.**

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of Products Manufactured:**

Sl. No	Product	Quantity
1.	Decorative Stone	25,186 Cubic Meter/Annum



**B. DISCHARGE PERMITTED THROUGH THE FOLLOWING OUTLET SUBJECT TO THE STANDARD**

Out-let No.	Description of the Outlet	Point of Discharge	Quantity of discharge KLD or KL/hr	Prescribed Standard				
				pH	TSS (mg/L)	BOD (mg/L)	COD (mg/L)	O&G (mg/L)
1.	Domestic waste water	Soak pit via septic tank	-	-	-	-	-	-
2.	Mine drainage water/ Surface runoff / other wastewater after treatment	For dust suppression and plantation after treatment	-	5.5	100 (Rainy Day)	30	250	10
				9.0				

**C. EMISSION IS PERMITTED THROUGH THE FOLLOWING CHIMNEYS/STACKS SUBJECT TO THE PRESCRIBED STANDARD**

Chimney stack No.	Description of Chimney/ Stack	Stack height (m)	Quantity of emission (m <sup>3</sup> /hr)	Prescribed standard		
				Particulate Matters (PM)	SO <sub>2</sub>	NO <sub>x</sub>
1						
2						

**D. DISPOSAL OF SOLID WASTE PERMITTED IN THE FOLLOWING MANNER**

Sl. No	Type of Solid Waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Over burden/top soil	As per mining plan	-	-	-	As per approved mining plan.

**E. GENERAL CONDITIONS FOR ALL UNITS**

- The consent is given by the board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & control of pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.



2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity/quality of the effluent rate of emission/air pollution control equipment/system etc.
3. The application shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The applicant shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on this part. In case of non compliance of any order/ directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of central state laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water sources.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water/Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case

## CONSENT ORDER



- be at a point before which water has been tapped by the consumer for utilization for any purposes what so ever.
12. Separate meters with necessary pipeline for assessing the quantity of water used for each of the purposes mentioned below.
    - a) Industrial/cooling/spraying in mine pits or boiler feed
    - b) Domestic purpose
    - c) Process
  13. The applicant shall display suitable caution board at the less where the effluent is entering into any water body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use /bathing.
  14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the up stream of the terminal manholes where the flow measuring devices will be installed.
  15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
  16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term (s) and conditions of the consent.
  17. Care should be taken to keep the anaerobic lagoons, if any biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
  18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water sources either directly or by overflow.
  19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
  20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
  21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.



22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring/ inspection.
25. The application shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity or emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of water (prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or disposal discharge from the premises.
30. In case of such episodal discharge /emission the industry shall take immediate action to bring down the emission within the limit prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge/emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipment, location, inspection chambers, sampling portholes shall be made easily accessible at all items.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and/or result



violation of the standards mentioned above shall be reported to the Head quarters and Regional Office of the Board by fax /speed post within 24 hours of its occurrence.

33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries of industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.

34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission dust problems through leaching etc. of any kind.

35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by

- i) Land filling in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run off.
- ii) Controlled incineration, wherever possible in case of combustible organic material
- iii) Composting, in case of bio-degradable material.

36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Boards authorized persons only. Letter of authorization shall be obtained for handling and disposal of a hazardous wastes.

37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or any of such condition and there upon the applicant shall be bound to comply with the conditions so varied.

38. The applicant his/her/legal representatives of assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.



39. The Board reserves the right to review impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Not with standing any-thing contained in this conditional letter of consent the Board hereby reserves it the right and power under section 27 (2) of the water (Prevention & control of pollution) Act 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention &Control of pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (For the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

**SPECIAL CONDITIONS :**

1. The mine proponent shall abide by the stipulated conditions of Environmental Clearance obtained from SEIAA, Bhubaneswar, vide Letter No.8881, dtd.04.09.2020.
2. The project proponent shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water, if any, required for the project.
3. The Mining activity shall be carried out as per approved mining plan prepared for this project.
4. Any change in the calendar plan including excavation, quantum of mineral production and waste generation shall not be made, without prior approval of competent authority.
5. The Sabik reference for each quarrying plot is to be reflected in surface plan / mining plan. In case of no Sabik reference is available, the Tahasildar shall furnish a certificate to that effect.
6. The Mine lease holder shall not do any blasting and avoid movement of vehicles at night.
7. The Mining operation should not be carried out without compliance of provisions as enumerated in the OMMC Amendment Rules, 2015 and 2016



along with the Notifications of Ministry of Environment, Forest and Climate Change from time to time.

8. No mining shall be carried out in the vicinity of Natural manmade archeological sites.
9. It shall be ensured that quarrying is not carried out within 100 meter distance of structures, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures.
10. The project proponent shall ensure that no mining activity takes place beyond 6m below ground level.
  11. It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs / intervenes within the permitted depth, then also quarrying shall be stopped.
11. The Drilling and wire saw cutting method shall be followed during mining by Licensed explosive agent after obtaining required approvals from Competent Authorities.
12. The area should be prepared in such a way as to stimulate / ensure the re-growth of vegetation.
  13. At the end of mine closure, the Proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area at the time of closure of the operation of quarry.
14. The following measures are to be implemented to reduce Noise pollution:-
  - a. Proper and regular maintenance of vehicles and other equipment
  - b. Limiting time of exposure of workers to excessive noise.
  - c. The workers employed shall be provided with Personal protection equipment and earmuffs etc.
  - d. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
15. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereunder.
16. The project proponent shall take all precautionary measures during mining operation for conservation of flora and fauna.
17. The quarry area after excavation should be refilled and plantation raised over the area.
18. The proponent shall confine the mining activity at a minimum safe distance of 100 meter away from the existing Residential/Public Building, Inhabited sites, as per the order of Hon'ble National Green Tribunal on dtd.21.07.2020. in the matter of O.A NO.304/2019.
19. The proponent shall take necessary measures to ensure no adverse impacts due to mining operations on the human habitations existing nearby.
20. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the Consent to Establish / Consent to operate shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Water (Prevention & Control of Pollution)



Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder.

21. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and / or at the time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.

#### WATER POLLUTION:

22. The mining shall not affect the existing sources of irrigation or drinking water for industrial purposes.
23. Water sprinkling arrangements shall be provided at all haul roads, transportation roads, mining areas, stack yard and other dust generating points to control fugitive dust emission.
24. Surface run-off from OB dump area, mineral stock yard, and top soil storage area and rain water to be pumped from quarry shall be routed through adequate settling pond (designed maximum hourly rain fall basis) to meet prescribed standard of S8-100 mg/l and Oil & Grease-10 mg/l before discharge into natural stream/water courses during monsoon
25. The waste water generated shall be treated and reused in the mining activities or used for water sprinkling and plantations.
26. Domestic waste water shall be discharged to soak pit via septic tank constructed as per BIS specification.

#### AIR POLLUTION:

27. The unit shall maintain ambient air quality in order to meet the prescribed standard as per National Ambient Air Quality Standard prescribed in the Environment (Protection) Rules, 1986.
28. Wet drilling is to be adopted to control dust emission. Drilling and blasting shall be done only by licensed explosive agent by the proponent after obtaining required approvals from competent authorities.
29. Water sprinkling shall be done on all haul road internal transport roads and mining working area to suppress fugitive dusts generated.
30. Loading and unloading activities including all transfer points should have efficient dust control system arrangements. These should be properly maintained and operated.
31. Roads shall be graded to mitigate dust emission during transportation.
32. The height of the stack attached to the DG set shall be as per the following formula,  $H = h + 0.2\sqrt{KVA}$  Where H = Height of the stack attached to the DG set in meters, h = Height of the DG room in meters, KVA = Capacity of DG set in KVA.
33. Acoustic enclosure shall be provided to the DG room to reduce noise level.
34. Greenbelt shall be developed along the boundary of mining lease area as stated in the approved mining plan, with the native tree species or necessary



fund for environmental measures shall be deposited in Odisha Environment Management Fund as per the simplified guidelines provided by the State Govt. in case of minor mineral extraction over area less than 5 ha.

35. The proponent should re-vegetate the area through indigenous plants which were removed from the areas for the mining.
36. Fugitive dust emissions from all the sources should be controlled regularly.
37. Dust suppression on mine haul roads, active OB dumps and mine working benches shall be done by spraying water through water sprinklers along with chemical binders/wetting agents at frequent interval in order to reduce water consumption and to improve retention and reabsorption capacity of water.
38. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of minerals. The vehicles shall be covered with a tarpaulin and shall not be overloaded. The Project Proponent shall ensure that the vehicle must have pollution under control certificate.
39. The following measures are to be further implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Overloading of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.

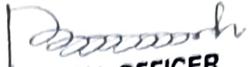
#### **SOLID & HAZARDOUS WASTE:**

40. The Top soil, if any, should be stacked separately with proper slope' at earmarked site (s) with adequate measures and shall be used for reclamation and rehabilitation of mined out areas.
41. The Over Burden and waste dumps shall be properly stacked dressed / sloped at low angle (30°) with terracing and barricades in the slopes making retaining walls stone barriers at the toe of the dumps, gully plugging etc. to prevent the solid erosion during monsoon, besides establishing vegetation on dump top as well as its slope surface.
42. The Rejected material shall be disposed of into the low lying area inside the mine lease hold area in proper manner without causing any Environmental pollution.
43. The Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by SPCB, Odisha.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

To,

**Mr. Gangadhar Nayak, Regional Manager,  
M/s. Odisha Mining Corporation Ltd.,  
AT / PO- OMC House, Post Box No.34,  
Bhubaneswar, Dist- Khordha-751001.**

  
REGIONAL OFFICER

Memo No. \_\_\_\_\_ /Dt. \_\_\_\_\_

Copy forwarded to:

- i) Member Secretary, SPC Board, Odisha, Bhubaneswar.
- ii) Collector & District Magistrate, Khordha.
- iii) Joint Director Geology & Zonal Survey, Khordha.
- iv) DFO, Forest Division, Khordha.
- v) Guard file.

REGIONAL OFFICER



Tel: 0674-2973126  
E-mail: rospcb.bhubaneswar@ospcbboard.org  
Website: www.ospcbboard.org



OFFICE OF THE REGIONAL OFFICER, BHUBANESWAR  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[FOREST, ENVIRONMENT AND CLIMATE CHANGE DEPARTMENT, GOVERNMENT OF ODISHA]  
Plot No. B-59/2 & B-59/3, Chandaka Industrial Estate, Patia, Po- KIIT, Bhubaneswar - 751024

*Handwritten signature and initials*

No. 625 / RO-CON-1053

Date 14/03/2022

**CONSENT TO OPERATE ORDER**

**CONSENT ORDER NO. RO/BBSR/CTO. 1549/WPC/APC**

**Sub: Consent for discharge of sewage and trade effluent under Section 25/26 of the Water (PCP) Act, 1974 and under Section 21 of Air (PCP) Act, 1981 for existing/new operation of the plant.**

**Ref: Your Online Application No. 3909400, Dt. 24.12.2021 and this Office Consent to Operate Order issued vide letter No. 3432/RO/CON-1053, dt. 18.11.2020.**

Consent to Operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Mines: **KUNDAKUNDI KUNDA STONE QUARRY, NARANGARH OF M/s. ODISHA MINING CORPORATION LIMITED**

Name of the Occupier & Designation: **Sri Gangadhar Nayak, Regional Manager**

Address of the unit: **At Village Narangarh, Tahasil/PS: Khordha, Dist: Khordha**

This consent order is valid for the period up to **31.03.2025**

This consent order is valid for the product quantity, specified, outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of Products Manufactured:**

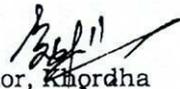
Sl. No.	Product	Quantity
1.	Khondalite Stone (Decorative Stone)	25,186 Cubic Meter/Annum

*Handwritten signature*  
**Sumit Padhy**  
Sr. Manager (Persnl.)  
Khondalite Group of Mines  
OMC Ltd., Bhubaneswar

6. All other conditions laid down and agreed upon by the lessee in the lease deed should be strictly adhered to and any violation will be treated as breach of covenants.

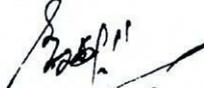
**LAND SCHEDULE**

Sl. No.	Khata No.	Plot No.	Name of the Tenants	Kissam	Area in Acres	Remarks
1	2	3	4	5	6	7
1	532/2	1745	Shree Jagannath Mahaprabhu Bije Puri-Marfat Srimandir Parichalana Committee	Mundia	7.020	
		1850		Bagayat-II	1.490	
		1851		Bagayat-II	0.645	
		1747/2166		Puratan Patita	2.390	
Total					11.545	

  
Collector, Khordha

Memo No. 18129 /Touzi, Dated. 26/11/2020

- Copy to M/s. Odisha Mining Corporation Limited, At-Bhubaneswar, Post Box No.34, Unit-IV, Bhubaneswar-751001, District-Khordha for information and necessary action.
- Copy submitted to the Director of Mines, Odisha, Bhubaneswar for kind information and necessary action.
- Copy forwarded to the Joint Secretary to Govt., Revenue & Disaster Management Department/ Steel & Mines Department, Odisha, Bhubaneswar for kind information and necessary action.
- Copy forwarded to the Divisional Forest Officer, Khordha for information and necessary action.
- Copy forwarded to the Sub-Collector, Khordha/ Tahasildar, Khordha for information and necessary action.
- Copy forwarded to the Mining Officer, Cuttack Circle, Cuttack for information and necessary action.

  
Collector, Khordha

  
**Sumit Padhy**  
Sr. Manager (Persnl.)  
Khondalite Group of Mines  
OMC Ltd., Bhubaneswar



**E. GENERAL CONDITIONS FOR ALL UNITS**

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed,
  - b) Domestic purpose
  - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.

3

Sumit Padhy  
Sr. Manager (Persnl.)  
Khondalite Group of Mines  
OMC Ltd., Bhubaneswar



16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.

  
 Sumit Padhy  
 Sr. Manager (Persnl.)  
 Khondalite Group of Mines  
 OMC Ltd., Bhubaneswar



33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
  - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii) Controlled incineration, wherever possible in case of combustible organic material.
  - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate

5

Sumit Padhy  
Sr. Manager (Persnl.)  
Khondalite Group of Mines  
OMC Ltd., Bhubaneswar



**SPECIAL CONDITIONS:**

1. **The project proponent shall take statutory clearance/ approval/ permission for the concerned authority in respect of his project as and when required.**
2. The mine shall comply with the stipulated conditions of Environmental Clearance obtained from the State Environmental Impact Assessment Authority (SEIAA), Orissa, Bhubaneswar vide letter No. 8881, dt. 4.9.2020.
3. Any change in mining technology/scope of working shall not be made without prior approval of the State Environmental Impact Assessment Authority (SEIAA).
4. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made and also shall comply with the stipulated conditions specified in the Environmental Clearance order issued by SEIAA.
5. The consent to Operate is granted under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 subject to the mining plan approved by the Director of Mines, Bhubaneswar under Odisha Minerals (Prevention of Theft, Smuggling and Illegal Mining and Regulation of Possession, Storage, Trading and Transportation) Rules, 2007.
6. The industry shall comply to the provisions of Environment Protection Act, 1986 and the rules made there under with their amendments from time to time such as the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 as amended from time to time. Hazardous Chemical Rules/ Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and amendments there under. The industry shall also comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
7. Mining activity shall be carried out as per approved mining plan prepared for this project.
8. Mining shall be done over the valid lease hold land as per the approved Mining Plan.
9. No mining activity shall be carried out in the vicinity of natural/manmade archeological sites.
10. It shall be ensured that quarrying is not carried out within 500 meter of structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures.
11. The lessee shall obtain NOC from CGWA and permission from WR department, Govt. of Odisha for use of ground water/surface water, if any required for the project.
12. It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs/intervenes within the permitted depth, then also quarrying shall be stopped.
13. No mining activity shall be undertaken beyond Six (06) meters below ground level.
14. No transportation of the minerals shall be allowed on any road passing through villages/habitation without prior explicit permission.
15. After the completion of the mining operation or on expiry of lease period, the mining company shall fill and level the quarry area in order to make safe for the inhabitants.
16. The project proponent shall take necessary measures to ensure no adverse impact is caused due to mining activities on the human habitation existing nearby.

  
**Sumit Padhy**  
 Sr. Manager (Persnl.)  
 Khondalite Group of Mines  
 OMC Ltd., Bhubaneswar



17. The industry shall abide by all the provisions of Environment (P) Act, 1986 and Rules framed there under.
18. Domestic waste water shall be discharged to septic tank followed by soak pit constructed as per BIS specification.
19. The mining shall not affect the existing sources of irrigation or drinking water for industrial purposes.
20. Water sprinkling arrangements shall be provided at all haulage roads, transportation roads, mining areas, stack yard and other dust generating points to control fugitive dust emission.
21. Surface runoff shall be allowed to flow through garland drain and to a settling pond provided inside the lease hold area to allow the silt to be settled before final discharge to the surrounding environment.
22. The wastewater generated shall be treated and reused in the mining activities or used for water sprinkling and plantation.
23. Under no circumstances, the lessee shall use wagon drilling blasting during mining activity. Wet drilling shall be adopted to control fugitive dust emission. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
24. The lessee shall not store and use blasting materials/explosives inside the lease area without obtaining license/permission/authorization from competitive Authority as per Indian Explosives Rule, 1983.
25. Water sprinkling shall be done on internal transportation roads and working area to suppress fugitive dust generation.
26. The vehicles should not be overloaded and shall be covered with Tarpaulin.
27. The industry shall provide adequate pollution control measures for controlling the fugitive emission and the ambient air quality inside the premises shall be maintained as per National Ambient Air Quality standard.
28. Road shall be graded and made pot hole free to avoid dust generation during transportation of materials.
29. The unit shall install DG set in an acoustically enclosed room over anti vibration pad to control noise and vibration.
30. The height of the stack attached to DG set shall be  $H = h + 0.2 \sqrt{KVA}$ , where h = Height of the building where it is installed in meter, KVA = Capacity of D.G. Set, H = Height of the stack in meter above ground level.
31. The mine shall maintain the ambient noise standards as prescribed in the Noise Pollution (Regulation and Control) Rules, 2000.
32. Top soil shall be stacked properly and proper slope shall be maintained with adequate measures and should be used for plantation purposes.
33. The Over Burden (OB) shall be properly stacked in the earmarked area as per the approved mining plan and it should not cause any environmental problems in the surroundings.
34. Mineral rejects shall be disposed off as per the approved mining plan in proper manner without causing any environmental pollution.

  
**Sumit Padhy**  
 Sr. Manager (Persnl.)  
 Khondalite Group of Mines  
 OMC Ltd., Bhubaneswar



35. An Annual Return of the production undertaken shall be submitted at the end of financial year.
36. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and /or at that time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and/or information are found to have been suppressed/wrongly furnished in the application form.
37. The Board may impose further condition or modify the conditions as stipulated in this order during operation and may revoke this order in case the stipulated conditions are not implemented and/or information is found to have been suppressed/wrongly furnished in the application form. If it is found that the sand quarry is operated without adequate pollution control measures direction for closure shall be issued under section 31(A) of Air (PCP) Act.1981 and/or under section 33(A) of Water (PCP) Act, 1974 as the case may be without any further notice.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

*[Signature]*  
14/2/22  
REGIONAL OFFICER

To,  
Sri Gangadhar Nayak, Regional Manager  
Kundakundi Kunada Stone Quarry of  
M/s. Odisha Mining Corporation Limited  
At: OMC House, Post Box. No. 34, Po: Bhubaneswar  
Dist: Khordha

Memo No. \_\_\_\_\_ / Dtd. \_\_\_\_\_  
Copy forwarded to:

1. Member Secretary, S.P.C. Board, Odisha, Bhubaneswar
2. Collector & District Magistrate, Khordha
3. Joint Director, Geology & Zonal Survey, Khordha
4. Deputy Director of Mines, Cuttack
5. Copy to Guard file.

*[Signature]*  
REGIONAL OFFICER

*[Signature]*  
Sumit Padhy  
Sr. Manager (Persnl.)  
Khondalite Group of Mines  
OMC Ltd., Bhubaneswar



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

E-Mail

No. CPCB/IPC-II/NGT-OA 304 of 2019/2020/

May 12, 2020

To,  
The Member Secretary,  
State Pollution Control Boards / Pollution Control Committees,  
(As per list enclosed)

Sub.: In reference to Hon'ble NGT OA No. 304/2019 order dated-28.02.2020-reg.

Sir/Ma'am,

Hon'ble NGT in its order dated-09.10.2019 in OA No. 304/2019 observed that the Kerala SPCB has permitted stone quarrying beyond 50 m from residence and public roads, and directed the SPCB to revisit the existing criterion based on an appropriate study. Further, in its order dated-28.02.2020 the NGT noted that "a report has been filed by the Kerala State PCB on 17.12.2019 reiterating the distance criteria of 50 mtrs. and mentioning that no study is available with the CPCB", and the NGT expressed that "We are of the view, as earlier observed that the distance of 50 mtrs. for stone quarry, particularly when blasts are involved, is highly inadequate and can have deleterious effect on noise and air pollution, environment and public health.", and directed CPCB to examine and lay down more stringent conditions and appropriately longer distance within one month and convey the same to the State Boards.

Accordingly, in compliance of Hon'ble NGT Order dt.-28.02.2020 in OA No. 304/2019, CPCB has examined the matter and prepared a report on Distance Criteria for Permitting Stone Quarrying, which is enclosed for consideration and adoption by SPCB in consent mechanism.

Yours faithfully,

(Nazimuddin)

Additional Director &  
Divisional Head - IPC - II

Encl.: As above

## **DISTANCE CRITERIA FOR PERMITTING STONE QUARRYING**

### **1.0 Preamble:**

Hon'ble National Green Tribunal vide order dated-28.02.2020 in the matter of M. Haridasan & Ors. Vs. State of Kerala in OA No. 304/2019 observed that a distance of 50 metres for stone quarry, particularly when blasts are involved, is highly inadequate and can have deleterious effect on noise and air pollution, environment and public health and accordingly, directed Central Pollution Control Board (CPCB) to examine and lay down more stringent conditions and appropriately longer distance.

### **2.0 Stone Quarrying:**

Stone is classified as minor minerals under Section 3(e) of the Mines and Minerals (Development and Regulations) Act, 1957. As per provisions of MMDR Act, the administrative and legal control over minor minerals vests with State Governments and empowered to make rules to govern minor minerals.

Stone Quarrying / Mining is an activity where extraction of stone is done from hillocks or mountain or ground surface having geological mineral deposits. The stone extracted from stone quarry are used either as construction materials or in stone crushers to produce rori/bajri and dust.

Systematic Mining (formation of benches) is done by blasting and drilling, to loosen up the rock materials followed by fragmentation of large size into smaller size. The reduced size material is then loaded and transferred to stone crushers for further processing in order to obtain necessary sizes required for final use. The blasting and drilling during mining operation have environmental impacts and requires mitigation measures to minimise the impacts on environment and nearby habitations.

### **3.0 Minor Mineral Concession Rules**

As per sub-section (1) of section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957), State Government has to make Rules for regulating the grant of quarry lease, mining lease/permit, mineral concessions and purposes connected in respect of minor minerals.

Accordingly, State Governments have framed rules and defined the criteria of minimum distance of minor mineral mining from different locations based on the type of mining used. (Annexure I).

Minimum distance prescribed by various states is vary with respect to mining operation of minor mineral involved. In general, minimum distance prescribed by states such as Rajasthan, Madhya Pradesh, Punjab, Tamil Nadu, Orissa, Bihar, Uttar Pradesh, Himachal Pradesh, West Bengal, Sikkim, Meghalaya and Manipur are:

- In the range of **45 - 200 m** from any reservoir, canal, public works such as public roads and **buildings**
- In the range of **45 - 100 m** from any railway line / area
- In the range of **60 - 100 m** from National Highway, State Highway and other roads and **10 m** from village roads

Various states have further prescribed minimum distance based on the use of blasting in mining operation of minor mineral, as follow:

**Kerala:**

When blasting is involved, no mining within a range of **50 – 100 m** from the boundary line of any railway line, bridges, reservoirs, tanks, **residential buildings**, Government protected monuments, canals, rivers, public roads having vehicular traffic, any other public works or the boundary walls of places of worship whereas, when no blasting is involved, range of **50-75 m** is prescribed as minimum distance.

**Karnataka, Maharashtra, Goa, Gujarat:**

When blasting is involved, no mining within a distance of **200 m** from the boundary line of any railway line reservoir, tank bund, canal, or other public works and **public structures** or any public road or building whereas, when no blasting is involved, minimum distance of **50 m** is defined.

**Jammu & Kashmir:**

When blasting is involved, no mining within a distance of **500 m** from the outer periphery of the defined limits of a National Highway, Railway line, State Highway, Major District Roads (MDR) and Other District Road (ODRs) whereas, when no blasting is involved, minimum distance of **150 m** is defined.

**Assam:**

When blasting is involved, no mining within a distance of **250 m** from the outer periphery of the defined limits of any **village habitation**, National Highway, State Highway and other roads whereas, when no blasting is involved, minimum distance of **50 m** is defined.

**Note:** Distance criteria defined by various states, has been defined from the outer edge of the cutting or outer edge of the bank, as the case may be and in the case of a building horizontally from the plinth thereof.

#### 4.0 Criteria of Danger Zone: Directorate General of Mines Safety

As per Directorate General of Mines Safety circular no. - DGMS (SOMA)/ (Tech) Cir No. 2 of 2003 Dt. 31/01/2003 (**Annexure II**), on subject of **Dangers due to blasting projectiles**, all places within the radius of **500 m** from the place of firing to be treated as danger zone and accordingly, all person in danger zone to take protection in substantially built shelter at the time of blasting.

Further, mine manager to control the throw and to prevent ejection of flying fragments within a safe distance with the use of refined blasting practices as well as developed explosives and accessories such as controlled blasting Technique with milli-second delay detonators / electric shock tubes/ cord relays or use of sequential blasting machines or by adequately muffling of holes etc.

#### 5.0 Criteria of no blasting distance around blast sites: Indiana Department of Natural Resource, USA

(Source: Citizen Guide to Coal Mine Blasting in Indiana)

Indiana Department of Natural Resource, USA has stated that the blasting not to be conducted within **300 feet (~ 91 m)** of an **occupied dwelling** or school, church or hospital, public building, community or institutional building.

#### 6.0 Conclusion:

In view of available information, following minimum distance criteria may be considered for permitting stone quarrying by SPCBs:

Mining Type		Minimum Distance	Locations
A.	When Blasting is not involved	100 m	Residential/Public buildings, Inhabited sites, Protected monuments, Heritage sites, National / State Highway, District roads, Public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridges, Dams, Reservoirs, River, Canals, of Lakes or Tanks, or any other locations to be considered by States.
B.	When Blasting is involved	200 m **	

**\*\*Note:** The regulations for danger zone (500 m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimise the impact on environment.

However, if any states is already having stringent criteria than the above for minor mineral mining (i.e. more prescribed distances than the above), the same shall be applicable.

\*\*\*\*\*

## Annexure I

State	Type of Mining	Distance	Location	Remarks	
Kerala	Quarry	100 m	Minimum distance from boundary of quarry operation area to residential buildings, places of worship, public buildings, public road, river or lake, railway line and bridges.	Quarry distance as per SPCB circular no. PCB/TAC/WP/236/2006 dated 13-6-2007.	
	Laterite Quarry	50 m	Minimum distance to residences and other establishments (m)	Laterite Quarry distance as per SPCB circular no. PCB/T4/115/97 dated 20-7-2011	
	Quarrying where explosives are used	100 m	Minimum distance from any railway line, bridges, reservoirs, tanks, residential buildings, Government protected monuments, canals, rivers, public roads having vehicular traffic, any other public works or the boundary walls of places of worship	Kerala Minor Mineral Concession Rules 1967	
		50 m	Minimum distance from any burial grounds or burning ghats or forest lands		
	Quarrying where explosives are not used	75 m	Minimum distance from any railway line and any bridge on National Highway		
		50 m	Minimum distance from any reservoir, tanks, canals, rivers, bridges, public roads, other public works, residential buildings, the boundary walls of places of worship, burial grounds, burning ghats or any Government protected monuments or forest lands		
Karnataka	Blasting is involved	200 m	Minimum distance from the boundary line of any railway line reservoir, tank bund, canal, or other public works and public structures or any public road or building.		Karnataka Minor Mineral Concession Rules 1994
	No blasting is involved	50 m			
Maharashtra	Blasting is involved	200 m	Minimum distance from the boundary of any railway line, any reservoir, canal, road, river, nallah, irrigation works or public works or building.	Maharashtra Minor Mineral Extraction (Development and Regulation) Rules 2013	
	No blasting is involved	50 m			
Goa and Daman & Diu	Blasting is involved	200 m	Minimum distance from the boundary of any railway line, any reservoir, canal, road or public works or buildings	The Goa, Daman and Diu Minor Mineral Concession Rules 1985	
	No blasting is involved	50 m			
Gujarat	Blasting is involved	200 m	Minimum distance from any road, notified reservoirs, canal, national highway, state highway, boundary of any railway line, public works, cities, towns, villages and other approved continuous habitations.	Gujarat Minor Mineral Concession Rules 2017	
	No blasting is involved	50 m	Minimum distance from any road (excluding a village road or other district road), notified reservoirs, canal, national highway, state highway, boundary of any railway line, public works, cities, towns, villages and other approved continuous habitations.		

<b>Rajasthan</b>	Minor Mineral Mining	45 m	Minimum distance from any railway line, under or beneath any ropeway or ropeway trestle or station or from any public roads (excluding mines approach road or village roads), reservoir, canal or other public place or buildings, pillars of railway and road bridge or inhabited site.	Rajasthan Minor Mineral Concession Rules 2017
<b>Madhya Pradesh</b>	Minor Mineral Mining	50 m	Minimum distance from any railway line or from any reservoir, canal or other public works such as public roads and buildings or inhabited site	Madhya Pradesh Minor Mineral Rules 1996
<b>Punjab</b>	Minor Mineral Mining	75 m	Minimum distance from any railway line or bridges	Punjab Minor Mineral Concession Rules 1964
		60 m	Minimum distance from national highway	
		50 m	Minimum distance from any reservoir tank canal roads or other public works or buildings or inhabited sites	
<b>Tamil Nadu</b>	Minor Mineral Mining	50 m	Minimum distance from any railway line or under or beneath any ropeway or any ropeway trestle or station or from any reservoir, canal or other public works such as public roads and buildings	Tamil Nadu Minor Mineral Concession Rules 1959
<b>Orissa</b>	Minor Mineral Mining	100 m	Minimum distance from any railway line, National Highway, late Highway or any reservoir	Orissa Minor Minerals Concession Rules 2004
		50 m	Minimum distance from any tank, canal, road (other than a National or State Highway or other public works of buildings or inhabited sites), public roads, public buildings, temples, reservoirs, dams, burial ground, railway track monuments, heritage sites, etc.	
<b>Chhattisgarh</b>	Minor Mineral Mining	300 m	Minimum distance from sensitive area like radio station, doordarshan kendra, defence establishment etc. of the Central and State Government	Chhattisgarh Minor Mineral Rules 1996
		100 m	Minimum distance from abadi, school, hospital and other public places, buildings and habited sites	
		75 m	Minimum distance from any railway line, bridge or highway	
		50 m	Minimum distance from tank, river banks, reservoir, canal	
		10 m	Minimum distance from grameen kachcha road	
<b>Bihar</b>	Minor Mineral Mining	50 m	Minimum distance from any railway line or from any reservoir, public road, canal or other public work or buildings or inhabited site	Bihar Minor Mineral Concession Rules 1972
		10 m	Minimum distance from any village roads	
<b>Uttar Pradesh</b>	Minor Mineral Mining	50 m	Minimum distance from any railway line or from any reservoir, canal or other public works, such as public roads and buildings or inhabited site	Uttar Pradesh Minor Minerals (Concession) Rules 1963
		10 m	Minimum distance from any village roads	
<b>Himachal Pradesh</b>	Minor Mineral Mining	75 m	Minimum distance from any railway line or bridges	Himachal Pradesh Minor Minerals (Concession) Revised Rules 1971
		60 m	Minimum distance from National Highway	
		50 m	Minimum distance from any reservoir, tank, canal, roads or other public works or buildings or inhabited sites	
		50 m	Minimum distance for all type of mining from any river banks (except in cases of ordinary sand)	

<b>Jammu &amp; Kashmir</b>	Mining where excavation require use of explosives	500 m	Minimum distance from outer periphery of the defined limits of a National Highway, Railway line, State Highway, Major District Roads (MDR) and Other District Road (ODRs)	Jammu & Kashmir Minor Mineral Concession Rules, 1962
	Mining where excavation does not require use of explosives	150 m	Minimum distance from outer periphery of the defined limits of a National Highway, Railway line, State Highway, Major District Roads (MDR) and Other District Road (ODRs)	
	Minor Mineral Mining	100 m	Minimum distance from any other public roads	
		50 m	Minimum distance from upstream as well as downstream of water works, head works or hydraulic works as defined under the J&K Water Resources (Regulation and Management) Act, 2010.	
		25 m	Minimum distance from any 'embankment' or 'flood embankment' as defined under the J&K Water Resources (Regulation and Management) Act, 2010.	
<b>West Bengal</b>	Minor Mineral Mining	5000 m	Minimum distance from a barrage axis or dam or a river	West Bengal Minor Minerals Rules 2002
		200 m	Minimum distance from any hydraulic structure, reservoir, bridge, canal, road and other public works or buildings	
		200 m	Minimum distance from both sides of any river bridge or culvert over any waterway or from any embankment and structural works of the Irrigation and Waterways Department	
		100 m	Minimum distance from any Railway land	
<b>Sikkim</b>	Minor Mineral Mining	60 m	Minimum distance from bridges oh highways	Sikkim Minor Mineral Concession Rules 2016
		50 m	Minimum distance from any railway line or any reservoirs, canals or other public works, or buildings	
<b>Assam</b>	Mining where excavation require use of explosives	250 m	Minimum distance from the outer periphery of the defined limits of any village habitation, National Highway, State Highway and other roads	Assam Minor Mineral Concession Rules 2013
	Mining where excavation does not require use of explosives	50 m	Minimum distance from outer periphery of the defined limits of any village habitation, National Highway, State Highway and other roads	
	Minor Mineral Mining	500 m	Minimum distance from major structures like R.C.C. bridges, Guide bund etc.	
		75 m	Minimum distance from any railway line or bridges	
<b>Meghalaya</b>	Minor Mineral Mining	50 m	Minimum distance from any railway line or under or beneath any rope way or any ropeway trestle or station, or from any reservoir, canal or other public works such as public roads and buildings or inhabited site	Meghalaya Minor Mineral Concession Rules 2016
		10 m	Minimum distance from any village roads	
<b>Manipur</b>	Minor Mineral Mining	50 m	Minimum distance from any reservoir, canal or other public works, or buildings.	Manipur Minor Mineral Concession Rules 2012

## Annexure II

No.DGMS (SOMA)/(Tech)Cir.No.2 of 2003

Dhanbad, Dated the 31<sup>st</sup> January 2003.

To All Owners, Agents &amp; Managers of mines.

**Subject: Dangers due to blasting projectiles.**

Accidents due to projectiles ejecting from blasting had been a major source of accident in both below ground and opencast workings. Under the existing provisions of Coal Mines Regulations, 1957 and the Metalliferous Mines Regulations, 1961, before a shot is charged, stemmed or fired the shotfirer/blaster is required, amongst other things to ensure that all persons within a radius of 300m from the place of firing (referred to hereinafter as danger Zone) have taken proper shelter, apart from giving sufficient warning by efficient signals or other means approved by the manager over the entire zone. There had been, however, a number of instances where flying fragments due to blasting had ejected not only within but also beyond the danger Zone, resulting into serious and even fatal accidents.

This Directorate from time to time had drawn the attention of all concerned about the dangers from flying projectiles through issue of DGMS Circulars Viz. Circular Tech. 15/1977 and 8/1982. Recently, however, another fatal accident occurred due to same reason.

Enquiry into the accident revealed that in an open cast coal mine, overburden had been kept dumped against the free face of OB bench, 12 No. first row of holes were left uncharged because of spontaneous heating in the seam below, 17 holes of 150mm 6.5m Depth drilled in 7m x 5m Pattern (spacing & burden) charged with 75 kg/hole and 42 holes of 6.5m depth 250mm dia drilled in 6m x 6m pattern charged with 130 kg/hole were blasted. The projectiles ejected due to blasting travelled for a distance of about 412m in the reverse direction away from the free face and hit a mechanical supervisor. The enquiry further revealed that the deceased had taken proper shelter in a blasting shelter but had come out of the shelter immediately on hearing to the sound of blast and was subsequently hit by the projectiles.

Over years there had been refinement of blasting practices as well as development in explosives and accessories, whereby it is possible to control the throw and prevent ejection of flying fragments within a safe distance, with relative ease. There is, therefore, no reason why such type of accident should continue to occur.

The matter is brought to your attention so that following corrective measures are taken in case similar conditions exists in any mine under your control.

(1) In the interest of safety to treat all the places within a radius of 500m of the place of firing as the danger zone, all persons who are required to remain within the danger zone at the time of blasting should take protection in substantially built shelter.

(2) Formulate a code of practice for controlled blasting Technique with milli-second delay detonators/ electric shock tubes/ cord relays or use of sequential blasting machines or by adequately muffling of holes including precautions to be taken during blasting operation until all clear signal given by blaster.

(3) Training of persons and their helpers engaged in such blasting operation.

( Dashrath Singh )  
Director-General of Mines Safety.

**To**

**The Joint Director (S)**  
**Ministry of Environment, Forests & Climate Change**  
**Eastern Regional Office**  
**A/3, Chandrasekharapur,**  
**Bhubaneswar-751023**

**Sub:** Submission of Six Monthly report for the period from **April'2023 to September'2023** on status of Compliance to the conditions stipulated in the grant order of EC pertaining to **Narangarh Decorative Stone (Khondalite) Mines** of M/s OMC Ltd.

**Ref:** EC Ref No. 8881/SEIAA, dated 04/09/2020.

**Sir,**

Six Monthly reports on the status of compliance to EC conditions stipulated by State Level Environment Impact Assessment Authority, Odisha, under reference pertaining to **Narangarh Decorative Stone (Khondalite) Mines** of M/s. OMC Ltd. for the period from **April'2023 to September'2023** is enclosed as Annexure-A for kind perusal.

This is for your kind information and necessary action.

**Yours faithfully,**

Sd/-  
**Mines Manager**  
**K.K Khondalite Mines**  
**Narangarh**

**Memo No. 556/OMC/NKDL/23****Dated: 29/11/2023**

Copy to

1. Member Secretary, Central Pollution Control Board, Zonal Office, Kolkata.
2. Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar-751012.
3. Member Secretary, State Environmental Impact Assessment Authority (SEIAA), 5RF-2/1, Acharaya Vihar, unit-IX, OPTCL Colony, Ananad Bazar, Bhoingar, Bhubaneswar-751022, Odisha.
4. Executive Director (F&E), OMC Ltd., BBSR for kind information and necessary action.
5. Regional Manager, Khondalite Group of Mines, HO, BBSR for kind information and necessary action.

  
**Mines Manager**  
**K.K Khondalite Mines**  
**Narangarh**

Sl. No.	EC condition	Compliance by OMC
<b>A. Specific conditions</b>		
1	The environmental clearance granted shall be valid up to the lease period and coterminous with lease period. Exploitation shall be as per the mining plan and reclamation plan.	Complied Mining Lease has been granted by Steel & Mines Dept., Govt. of Odisha vide letter no. 2826/S&M dt. 16.03.2020 for a period of 30 years. Exploitation of mineral will be carried out as per the approved Modification of mining plan vide letter no. MXXII-(C) 5/2021-3536/DM dated. 26.04.2022 by Directorate of Mines, Odisha, BBSR.
2	Tree cutting inside the area, if any, shall be with prior permission of Competent authority.	Cutting of trees is being undertaken by taking permission of State Forest Dept.
3	The Project Proponent shall obtain consent from the State Pollution Control Board, Odisha and effectively implement all the conditions stipulated therein.	Complied Consent to Establish has been granted by State Pollution Control Board, Odisha vide letter No. 2927/R.O.-NOC-2371, Dt. 05.10.2020. Consent to operate has been granted by State Pollution Control Board, Odisha vide letter No. 625/RO-CON-1053, Dt. 14.03.2022, valid up to 31.03.2025. The conditions stipulated therein have been implemented by OMC
4	Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labor for ensuring good occupational environment for mine workers would also be adopted; All the old age People of the surrounding villages may be provided medical facilities.	Complied Initial medical examination and Periodical medical examination of workers engaged in the Project is being carried out and records are maintained. Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers is being carried out during periodical medical examination. Recommendations of National Institute for Labor will be adopted. Medical facilities are being provided to the old age people of the surrounding villages.

Name of Project: Narangarh Decorative Stone (Khondalite) of OMC (MLA: 11.545 ACRES OR 4.672 Ha)

Period of Compliance: April'2023 to Sep'2023

Environmental Clearance Letter/No.: 8881/SEIAA, dated 04.09.2020

ANNEXURE-A

Sl. No.	EC condition	Compliance by OMC
5	Transport of minerals shall be done either by dedicated road or it should be ensured that the trucks/dumpers carrying the mineral should not be allowed to pass through the villages. The Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and Density.	Complied Mineral transportation is being carried out without entering the village habitation area. Transport of minerals is being carried out as per IRC Guidelines with respect to complying with traffic congestion and density.
6	Project Proponent shall ensure the safeguard and wellbeing of villagers and school, regular health monitoring of all residents in the area and the compliance Report shall be submitted to the Regional office of the Ministry and SEIAA, Odisha.	Complied OMC is ensuring the safeguard and wellbeing of villagers and school. Regular health monitoring of the nearby villages is being carried out. Six monthly EC compliance report will be submitted to Eastern Regional Office, MoEF & CC, Bhubaneswar and SEIAA, Odisha.

Sl. No.	EC condition	Compliance by OMC
<b>B. Standard conditions</b>		
1	The applicant will submit half-yearly compliance report on post environmental monitoring in respect of the stipulated terms and conditions in the Environmental Clearance to the State Environmental Assessment Authority (SEIAA) ,Odisha, SPCB & Regional Office of the Ministry of Environment & Forest, Odisha on 1st June and 1st December of each Calendar Year and shall also upload the compliance report on the website of the MoEF & CC.	Complied OMC is being submitted the half-yearly compliance report on post environmental monitoring in respect of the stipulated terms and conditions in the Environmental Clearance to the State Environmental Assessment Authority (SEIAA) ,Odisha, SPCB & Regional Office of the Ministry of Environment & Forest, Odisha on 1st June and 1st December of each Calendar Year. Copy of the compliance report will be uploaded in the web-portal of MoEF & CC.
2	A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the SEIAA, Odisha 5 years in advance of final mine closure For approval.	Noted Before 5 years of final closure of mine, a Final Mine Closure Plan along with details of Corpus Fund will be submitted to the SEIAA, Odisha for Approval.
3	No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.	Complied There is no forest land within the Mining lease area. Entire mining lease area over 4.672 ha is of non-forest land.
4	No change in mining technology and scope of working should be made without prior approval of the SEIAA, Odisha.	Complied Mining technology and scope of working will not be changed without prior approval of SEIAA, Odisha.
5	No change in the calendar plan including excavation, quantum of mineral and waste should be made.	Complied There will be no change in calendar plan including excavation, quantum of mineral and waste to be generated. Excavation is being carried out as per Approved modified mining plan.
6	The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and ground water) for the Project.	Complied OMC has obtained permission of the competent authorities for drawl of requisite quantity of water (ground water) for the project vide NOC No. CGWA/NOC/MIN/REN/1/2023/7935, Dt. 07-06-2023 with validation upto 05-05-2025 and installed 02 no's digital flow meter with telemetry.

7	Mining shall be carried out as per the provisions outlined in the approved mining plan as well as by abiding to the guidelines of Directorate General Mines Safety (DGMS).	Complied Mining is being carried out as per the approved modified mining plan by Directorate of Mines, Odisha, Bhubaneswar vide letter no. MXXII-(C) 5/2021 3536/DM dated. 26.04.2022.
8	Protection of vegetation in the surrounding areas, and proper storage of solid waste, sub grade ore and their use have to be given priority during mining operation.	Complied Vegetation in the surrounding area is protected. The sub grade ore storage in proper place in this mine. About 30% of the generated waste which is usable to local artisans/craftsman near the ML site is being dumped separately and will be supplied to them by OMC after seeking required permission from Statutory authorities and other 30% of the generated waste are being utilized for infrastructure development inside the ML area, such as haul road, rest shed etc. Remaining 40% of the total waste has been dumped inside the existing Quarry-1 in the south-eastern part of the ML area, where decorative stone has been exhausted by previous Mining.
9	It shall be ensured that quarrying is not carried out within 500 m of structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any Other cross drainage structures.	Complied Mining activities will not be carried out within 500 m of structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross Drainage structures.
10	Digital processing of the entire lease area using remote sensing technique shall be carried out regularly once in three years for monitoring land use pattern and report submitted to Ministry of Environment, Forest and Climate Change its Regional Office and SEIAA, Odisha.	Noted Digital processing of the entire lease area using remote sensing technique will be carried out regularly once in three years for monitoring land use pattern and report will be submitted to Eastern Regional Office, MoEF & CC and SEIAA, Odisha.

11	<p>Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of PM<sub>10</sub> and PM<sub>2.5</sub> such as haul road, loading and unloading point and transfer points. Fugitive dust emissions from all the sources shall be controlled regularly. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Monitoring of Ambient Air Quality to be carried out based on the Notification 2009, as amended from time to time by the Central Pollution Control Board.</p>	<p>Complied Regular water sprinkling is being carried out in critical areas prone to air pollution and having high levels of PM<sub>10</sub> and PM<sub>2.5</sub> such as haul road, loading and unloading point and transfer points and to controlled Fugitive dust emissions. The Ambient Air Quality parameters confirm to the norms prescribed by the Central Pollution Control Board as per the current monitoring results enclosed as <b>Annexure-I</b> for reference.</p>
12	<p>Regular monitoring of ground water level and quality shall be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezometers during the mining operation. The project proponent shall ensure that no natural water course and/or water resources shall be obstructed due to any mining operations. The monitoring shall be carried out four times in a year pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board.</p>	<p>Complied The ground water level and quality analysis results enclosed as <b>Annexure-I</b> for reference.</p>
13	<p>Transportation of the minerals by road passing through the village shall not be allowed. A 'bypass' road should be constructed (say, leaving a gap of at least 200 meters) for the purpose of transportation of the minerals so that the impact of sound, dust and accidents could be mitigated. The project proponent shall bear the cost towards the widening and strengthening of existing public road</p>	<p>Complied Transportation of the minerals is not carried out through the road passing through the village area. If there will be any requirement of widening and strengthening of existing public road network, the cost of the same will be borne by OMC.</p>

	network in case the same is proposed to be used for the Project. No road movement should be allowed on existing village road network without appropriately increasing the carrying Capacity of such roads.	
14	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/masks away from the villagers and keeping the noise levels Well within the prescribed limits for day light/night hours.	Complied Biological clock of the villages is not disturbed. Noise level is being maintained within the prescribed limits for day light/night hours. The noise level monitoring results enclosed as <b>Annexure-I</b> for reference.
15	Sufficient number of Gullies to be provided for better management of water. Regular Monitoring of pH shall be included in the monitoring plan and report shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office on six monthly basis.	Complied Sufficient number of Gullies is being provided for better management of water. Surface water and Ground water is being monitored on regular basis which includes pH. The ground water quality analysis results enclosed as <b>Annexure-I</b> for reference.
16	There shall be planning, developing and implementing facility of rainwater harvesting measures on long term basis and implementation of conservation measures to augment ground water resources in the area in Consultation with Central Ground Water Board.	Noted Suitable rainwater harvesting measures along with rooftop rainwater harvesting structures will be implemented.

17	The Project Proponent has to take care of gullies formed on slopes. Dump mass should be consolidated with proper filling/leveling with the help of dozer/compactors.	Complied Formation of gullies in the slope is being prevented and dump mass is being consolidated with proper filling/leveling with the help of Dozer/compactors.
18	The reclamation at waste dump sites shall be ecologically sustainable. Scientific reclamation shall be followed. The local species may be encouraged and species are so chosen that the slope, bottom of the dumps and top of the dumps are able to sustain these species. The aspect of the dump is also a factor which regulates some climatic parameters and allows only species adapted to that micro climate.	Noted The amount of waste generated will be utilized for back filling of quarry area. The backfilled area will be reclaimed with plantation of suitable native species.
19	The top soil, if any, shall temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used for land reclamation and plantation. The over burden (OB) generated during the mining operations shall be stacked at earmarked dump site(s) only and it should not be kept active for a long period of time. The maximum height of the dumps shall not exceed 8m and width 20 m and overall slope of the dumps shall be maintained to 45°. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. In critical areas, use of geo textiles shall be undertaken for stabilization of the dump. The entire excavated area shall be backfilled and afforested. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office on six monthly basis.	Noted The amount of top soil generated will be stored in earmarked site. The same will be utilized during safety zone plantation for green belt development. The over burden (OB) generated during the mining operations will be stacked at designated dump site. The same will be utilized for backfilling of mined out area. The maximum height of the dumps will not exceed 8m and width 20 m and overall slope of the dumps will be maintained to 45°. The backfilled area will be planted with native species. Compliance Status will be submitted to MoEF & CC and its Regional Office on six monthly basis. As the quarry is already mined previously no top soil is generated till date.

20	<p>Catch drains and siltation ponds of appropriate size shall be constructed around the mine working, mineral and OB dumps to prevent run off of water and flow of sediments directly into the river and other water bodies. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains shall be regularly desisted particularly after monsoon and maintained properly. The drains, settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps to prevent run off of water and flow of sediments directly into the river and other water bodies and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate retention period to allow proper settling of silt material. Sedimentation Pits shall be constructed at the corners of the garland drains and desisted at regular intervals.</p>	<p>Complied Garland drain, settling pond and check dams of appropriate size is being constructed around the mine working, mineral and OB dumps to prevent run off water and flow of sediments directly into the river and other water bodies. The water so collected will be utilized for watering the mine area, roads, green belt development etc.  Sedimentation pits is being constructed at the corners of the garland drains and desisted at regular intervals.</p>
21	<p>Plantation shall be raised in a 7.5 m wide green belt in the safety zone around the mining lease, backfilled and reclaimed area, around water body, along the roads etc. by planting the native species in consultation with the local DFO/Agriculture Department and as per CPCB Guidelines. The density of the trees should be around 2500 plants per ha. Greenbelt shall be developed all along the mine lease Area in a phased manner and shall be completed within first five years.</p>	<p>Plantation will be raised in a 7.5 m wide green belt in the safety zone around the mining lease, backfilled and reclaimed area, around water body, along the roads etc. by planting the native species in consultation with the local DFO/Agriculture Department and as per CPCB Guidelines. Greenbelt will be developed during monsoon all along the mine lease area in a phased manner and will be completed within first five years.</p>
22	<p>The Project Proponent shall make necessary alternative arrangements, where required, in consultation with the State Government to provide alternate areas for livestock grazing, if any. In this context, Project Proponent should implement the directions of the</p>	<p>No grazing land present within the mining lease area. So, grazing land will not be disturbed in this project.</p>

	Hon'ble Supreme Court with regard to acquiring grazing land. The sparse trees on such grazing ground, which provide mid- day shelter from the scorching sun, should be scrupulously guarded against felling and plantation of such Trees should be promoted.	
23	The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered fauna, if any, spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. A copy of action plan shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office.	There is no forest land within the mining lease area. Still OMC will take all precautionary measures during mining operation for conservation and protection of endangered fauna, if any, spotted in the study area. Action plan for conservation of flora and fauna will be prepared and implemented in consultation with the State Forest and Wildlife Department.
24	Provision shall be made for the housing of construction labor within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the Completion of the project.	Provision is made for the housing of construction labor within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing is in the form of temporary structures to be removed after the completion of the Project.
25	Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be Provided with ear plugs / muffs.	Workers engaged in operations of HEMM etc. are provided with ear plugs/muffs. The noise level monitoring results enclosed as <b>Annexure-I</b> for reference.
26	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and Information on safety and health aspects.	Complied Personnel working in dusty areas is being provided with dust masks. Personal engaged in mining work are provided with awareness training on Safety and Health aspects in OMC vocational Training Centre.
27	The project authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned Authorities and the date of start of Land development work.	Noted and it will be intimated before closure.

Sl. No.	EC condition	Compliance by OMC
28	The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment, Forest and Climate Change, its Regional Office, Central Pollution Control Board and State Pollution Control Board.	Being strictly adhered
29	The concerned Regional Office of the MoEF&CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) By furnishing the requisite data / information / monitoring reports.	Full co-operation will be extended to the officers of the Regional office of the MoEF&CC/SPCB, Odisha during their visit and furnish the required data, information, and monitoring reports as and when required by the Officer concerned
30	A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been Received while processing the proposal.	Complied A copy of the clearance letter has been submitted to Panchayat Executive Officer, Narangarh Panchayat vide letter dt. 16.09.2020.
31	State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tahsildar's Office for 30 days.	Complied OMC vide letter dt. 15.09.2020 has requested Regional Officer, OSPCB, Bhubaneswar, District Industry Centre, Khorda, Collector, Khorda and Tahasildar, Khorda for display a copy of clearance for 30 days and the same has already been undertaken.
32	The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the Ministry	Complied EC has been published in English daily The Times of India and in Odia daily The Prameya on 12.09.2020
33	The SEIAA, Odisha may alter/modify the above conditions or stipulate any further condition in the interest of environment protection	Noted Any condition alter/modify will be complied by OMC.
34	The above conditions will be enforced inter-alia, under the provisions of the	Noted and Agreed

Name of Project: Narangarh Decorative Stone (Khondalite) of OMC (MLA: 11.545 ACRES OR 4.672 Ha)

Period of Compliance: April'2023 to Sep'2023

Environmental Clearance Letter/No.: 8881/SEIAA, dated 04.09.2020

ANNEXURE-A

Sl. No.	EC condition	Compliance by OMC
	Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.	
35	This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.	Agreed.
36	Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	Agreed.
37	The above mentioned stipulated conditions shall be complied in a time-bound manner. Failure to comply with any of the conditions mentioned above may result in cancellation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Agreed.

  
**Mines Manager**  
**Narangarh Khondalite Mines**  
**M/s OMC Ltd.**



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Ref: Envlab/23-24/TR-10782

Date: 30.11.2023

## SIX MONTHLY COMPLIANCE REPORT (APRIL-23 TO SEPT-23) AMBIENT AIR QUALITY MONITORING REPORT

1. Name of Industry : M/s Odisha Mining Corporation Limited (A Gold Category State PSU)
2. Name of Mines : Narangarh Decorative Stone Mine
3. Sampling Location : AAQ-1- Plant Main gate (20° 2' 40.6392" 85° 34' 54.7824")
4. Monitoring Instruments : RDS (APM 460 BL), FPS (APM 550) Envirotech, CO Analyzer
5. Sample Collected By : VCSPL representative in presence of Client's representative

Date	PARAMETERS				
	PM <sub>10</sub> (µg/m <sup>3</sup> )	PM <sub>2.5</sub> (µg/m <sup>3</sup> )	SO <sub>2</sub> (µg/m <sup>3</sup> )	NO <sub>x</sub> (µg/m <sup>3</sup> )	CO (mg/m <sup>3</sup> )
APRIL-23	61.0	32.6	20.3	26.3	0.56
MAY-23	61.9	33.1	20.6	25.9	0.55
JUNE-23	59.4	31.5	20.0	24.7	0.50
JULY-23	54.2	28.8	19.5	22.0	0.48
AUG-23	49.7	26.4	18.4	20.3	0.45
SEPT-23	44.9	24.6	17.2	19.4	0.43
Averages	55.2	29.5	19.3	23.1	0.50
NAAQ Standard	100	60	80	80	4
Testing method	Gravimetric ISO 5182 (Part-23) RA2019	Gravimetric ISO 5182 (Part-24) RA2019	Improved West and Geake method ISO 5182 (Part-2) RA 2017	Modified Jacob & Hochheiser (Na-Arsenite) ISO 5182 (Part-6) RA 2012	NDIR Spectroscopy ISO 5182(Part 10) RA2009

Note : BDL Value SO<sub>2</sub> <4 µg/m<sup>3</sup>, NO<sub>2</sub> <9 µg/m<sup>3</sup>, CO <0.1 mg/m<sup>3</sup>

*[Signature]*

Reviewed By:



*[Signature]*  
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Ref: Envlab/23-24/TR-10783

Date : 30.11.2023

## SIX MONTHLY COMPLIANCE REPORT (APRIL-23 TO SEPT-23) AMBIENT AIR QUALITY MONITORING REPORT

1. Name of Industry : M/s Odisha Mining Corporation Limited (A Gold Category State PSU)  
 2. Name of Mines : Narangarh Decorative Stone Mine  
 3. Sampling Location : AAQ-2- Roof of Saraswati Vidya Mandir (20° 2' 34.7064" 85° 34' 54.6708")  
 4. Monitoring Instruments : RDS (APM 460 BL), FPS (APM 550) Envirotech, CO Analyzer  
 5. Sample Collected By : VCSPL representative in presence of Client's representative

Date	PARAMETERS				
	PM <sub>10</sub> (µg/m <sup>3</sup> )	PM <sub>2.5</sub> (µg/m <sup>3</sup> )	SO <sub>2</sub> (µg/m <sup>3</sup> )	NO <sub>x</sub> (µg/m <sup>3</sup> )	CO (mg/m <sup>3</sup> )
APRIL-23	62.5	33.1	14.6	22.9	0.52
MAY-23	63.4	34.4	14.6	22.6	0.52
JUNE-23	59.1	31.3	14.1	21.8	0.49
JULY-23	54.0	27.8	12.7	20.9	0.47
AUG-23	49.3	25.8	11.9	19.7	0.43
SEPT-23	44.1	24.6	10.9	18.9	0.42
Averages	55.4	29.5	13.1	21.1	0.48
NAAQ Standard	100	60	80	80	4
Testing method	Gravimetric ISO 5182 (Part-23) RA2019	Gravimetric ISO 5182 (Part-24) RA2019	Improved West and Geake method ISO 5182 (Part-2) RA 2017	Modified Jacob & Hochheiser (Na-Arsenite) ISO 5182 (Part-6) RA 2012	NDIR Spectroscopy ISO 5182(Part 10) RA2009

Note : BDL Value SO<sub>2</sub> <4 µg/m<sup>3</sup>, NO<sub>2</sub> <9 µg/m<sup>3</sup>, CO <0.1 mg/m<sup>3</sup>

*B. Babu*  
Reviewed By:



*P. Patil*  
Approved By:



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Ref: Envlab/23-24/TR-10784

Date: 30.11.2023

## SIX MONTHLY COMPLIANCE REPORT (APRIL-23 TO SEPT-23) FUGITIVE EMISSION MONITORING REPORT

1. Name of Industry : M/s Odisha Mining Corporation Limited (A Gold Category State PSU)
2. Name of Mines : Narangarh Decorative Stone Mine
3. Monitoring Instruments : RDS (APM 460 BL)
4. Sample Collected By : VCSPL representative in presence of Client's representative

Sampling Location	Parameter						Average
	APRIL-23	MAY-23	JUNE-23	JULY-23	AUG-23	SEPT-23	
	SPM (µg/m <sup>3</sup> )						
F-1: Quarry-2 (20 <sup>0</sup> 2' 38.4252" 85 <sup>0</sup> 34" 57.2952")	692	698	623	596	496	459	594
F-2: Quarry-4 (20 <sup>0</sup> 2' 41.9496" 85 <sup>0</sup> 34" 58.2636")	573	582	518	502	472	431	513
MoEF & CC Notification GSR 809(E) DT 04.10.2010	1200 µg/m <sup>3</sup>	1200 µg/m <sup>3</sup>					
Testing Method	Gravimetric Method	Gravimetric Method	Gravimetric Method	Gravimetric Method	Gravimetric Method	Gravimetric Method	Gravimetric Method

Reviewed By:



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Ref : Envlab/23-24/TR-10785

Date : 30.11.2023

## SIX MONTHLY COMPLIANCE REPORT (APRIL-23 TO SEPT-23)

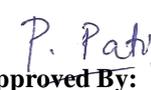
### WORK ZONE-NOISE MONITORING REPORT

1. Name of Industry : M/s Odisha Mining Corporation Limited (A Gold Category State PSU)  
 2. Name of Mines : Narangarh Decorative Stone Mine  
 3. Sample Type : Work Zone Noise

SL. No.	LOCATION	Noise Level in dB(A)						Average
		Day Times (dBA)	Day Times (dBA)	Day Times (dBA)	Day Times (dBA)	Day Times (dBA)	Day Times (dBA)	
		APRIL-23	MAY-23	JUNE-23	JULY-23	AUG-23	SEPT-23	
1.	Quarry-4 (20° 2' 41.7192" 85° 34' 58.2564")	71.9	72.2	70.5	70.1	68.6	64.1	69.6
2	Quarry-2 (20° 2' 37.9428" 85° 34' 59.2932")	67.8	68.9	66.4	63.5	62.1	61.9	65.1
<b>AMBIENT NOISE STANDARDS</b>		<b>Day time (in dBA)</b>						
i	Industrial	75.0						
ii	Commercial	65.0						
iii	Residential	55.0						
iv	Sensitive	50.0						

SL. No.	LOCATION	Noise Level in dB(A)						Average
		Night Times (dBA)	Night Times (dBA)	Night Times (dBA)	Night Times (dBA)	Night Times (dBA)	Night Times (dBA)	
		APRIL-23	MAY-23	JUNE-23	JULY-23	AUG-23	SEPT-23	
1.	Quarry-4 (20° 2' 41.7192" 85° 34' 58.2564")	64.1	65.4	63.2	62.1	60.9	57.5	62.2
2	Quarry-2 (20° 2' 37.9428" 85° 34' 59.2932")	63.9	64.1	62.9	63.8	59.7	53.9	61.4
<b>AMBIENT NOISE STANDARDS</b>		<b>Night time (in dBA)</b>						
i	Industrial	70.0						
ii	Commercial	55.0						
iii	Residential	45.0						
iv	Sensitive	40.0						

Prepared By:   


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Ref : Envlab/23-24/TR- 10786

Date : 30.11.2023

## SIX MONTHLY COMPLIANCE REPORT (APRIL-23 TO SEPT-23)

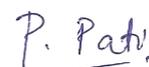
### AMBIENT NOISE MONITORING REPORT

1. Name of Industry : M/s Odisha Mining Corporation Limited (A Gold Category State PSU)  
 2. Name of Mines : Narangarh Decorative Stone Mine  
 3. Sample Type : Ambient Noise Level

SL. No.	LOCATION	Noise Level in dB(A)						Average
		Day Times (dBA)	Day Times (dBA)	Day Times (dBA)	Day Times (dBA)	Day Times (dBA)	Day Times (dBA)	
		APRIL-23	MAY-23	JUNE-23	JULY-23	AUG-23	SEPT-23	
1.	Plant Main Gate (20° 2' 40.6392" 85° 34' 54.7824")	66.9	68.5	64.1	62.4	61.4	60.2	63.9
2	Roof of Saraswati Vidya Mandir (20° 2' 34.7064" 85° 34' 54.6708")	57.8	59.7	59.9	58.3	57.3	55.5	58.1
<b>AMBIENT NOISE STANDARDS</b>		<b>Day time (in dBA)</b>						
i	Industrial	75.0						
ii	Commercial	65.0						
iii	Residential	55.0						
iv	Sensitive	50.0						

SL. No.	LOCATION	Noise Level in dB(A)						Average
		Night Times (dBA)	Night Times (dBA)	Night Times (dBA)	Night Times (dBA)	Night Times (dBA)	Night Times (dBA)	
		APRIL-23	MAY-23	JUNE-23	JULY-23	AUG-23	SEPT-23	
1.	Plant Main Gate (20° 2' 40.6392" 85° 34' 54.7824")	62.4	63.5	60.9	60.2	58.1	57.9	60.5
2	Roof of Saraswati Vidya Mandir (20° 2' 34.7064" 85° 34' 54.6708")	51.5	62.7	61.4	61.8	55.7	51.3	57.4
<b>AMBIENT NOISE STANDARDS</b>		<b>Night time (in dBA)</b>						
i	Industrial	70.0						
ii	Commercial	55.0						
iii	Residential	45.0						
iv	Sensitive	40.0						

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Ref : Envlab/23-24/TR-10787

Date : 30.11.2023

## SIX MONTHLY COMPLIANCE REPORT (APRIL-23 TO SEPT-23) SURFACE WATER QUALITY ANALYSIS REPORT

1. Name of Industry : M/s Odisha Mining Corporation Limited (A Gold Category State PSU)
2. Name of Mines : Narangarh Decorative Stone Mine
3. Sampling Location : SW1: Pond Near to Kanchilo Village (20° 2' 31.5528" 85° 34' 24.9312")

Sl. No.	Parameter	Testing Methods	Unit	Standards as per IS-2296:1992 Class - 'C'	Analysis Results						Average
					SW-1						
					APRIL-23	MAY-23	JUNE-23	JULY-23	AUG-23	SEPT-23	
1	Colour	Visual Comparison Method APHA 23 <sup>RD</sup> Ed,2017 : 2120 B, C	Hazen	300	<5	<5	<5	<5	<5	<10	<5
2	Odour	Threshold Odour Test APHA 23 <sup>RD</sup> Ed,2017 :2150 B	--	--	Odorless	Odorless	Odorless	Odorless	Odorless	Odorless	Odorless
3	Total Suspended Solids as TSS	Gravimetric Method APHA 23 <sup>RD</sup> Ed,2017 :2540 D	mg/l	--	47.6	48.5	45.2	46.9	50.2	54.6	48.8
4	Temperature	By Thermometer APHA 23 <sup>RD</sup> Ed,2017 :2550 B	°C	--	28.9	30.5	31.5	30.6	28.6	26.8	29.5
5	pH at 25°C	pH Meter APHA 23 <sup>RD</sup> Ed,2017 4500H+ B	--	6.0-9.0	7.51	7.46	7.52	7.42	7.36	7.33	7.43
6	Dissolved Oxygen (min)	Modified Winkler Method APHA 23 <sup>RD</sup> Ed,2017 : 4500 O <sub>2</sub> C	mg/l	4.0	4.8	4.9	4.5	4.2	3.8	3.6	4.3
7	Turbidity	Nephelometric Method APHA 23 <sup>RD</sup> Ed,2017: 2130 B	NTU	--	4.2	4.4	4.2	4.6	5.2	5.0	4.6
8	Chloride (max)	Titrimetric Method APHA 23 <sup>RD</sup> Ed,2017: 4500Cl <sup>-</sup> B	mg/l	600	55	58	55	49	50	54	53.5
9	Total Dissolved Solids	Gravimetric Method APHA 23 <sup>RD</sup> Ed,2017: 2540 C	mg/l	1500	321	336	327	336	349	352	337
10	Oil & Grease (max)	Gravimetric Method (Solvent Extraction) APHA 23 <sup>RD</sup> Ed,2017:5520-B	mg/l	--	BDL (<0.6)	BDL (<0.6)	BDL (<0.6)	BDL (<0.6)	BDL (<0.6)	BDL (<0.6)	BDL (<0.6)
11	Total Residual Chlorine as RFC	Iodometric Method APHA 23 <sup>RD</sup> Ed,2017 : 4500Cl <sub>2</sub> B	mg/l	--	ND	ND	ND	ND	ND	ND	ND
12	Ammonical Nitrogen	Distillation Followed by titration Method APHA 23 <sup>RD</sup> Ed,2017 : 4500 NH <sub>3</sub> F	mg/l	--	0.026	0.025	0.023	0.021	0.019	0.020	0.022
13	Total Kjeldahl Nitrogen	Distillation Followed by titration Method APHA 23 <sup>RD</sup> Ed,2017 : 4500 N <sub>ORG</sub> B	mg/l	--	2.8	2.6	2.4	2.2	2.4	2.6	2.5
14	Free Ammonia	By Calculation	mg/l	--	0.022	0.021	0.020	0.019	0.018	0.017	0.020
15	Total Hardness	EDTA Titrimetric Method APHA 23 <sup>RD</sup> Ed,2017 : 2340 C	mg/l	--	162	160	158	162	166	172	163
16	Calcium as Ca	EDTA Titrimetric Method APHA 23 <sup>RD</sup> Ed,2017 : 3500Ca B	mg/l	--	33.9	33.8	32.6	30.8	32.4	33.6	32.9
17	Magnesium as Mg	Calculation Method APHA 23 <sup>RD</sup> Ed,2017 : 3500Mg B	mg/l	--	18.8	18.4	18.6	20.7	20.7	21.4	19.8
18	Anionic Detergents as MBAS	APHA 23 <sup>rd</sup> Edition 5540 C , 2017	mg/l	1	ND	ND	ND	ND	ND	ND	ND
19	BOD (3) days at 27°C (max)	Oxygen Depletion Method IS 3025(P-44) : 1993 RA 2003	mg/l	3.0	BDL (<1.8)	BDL (<1.8)	BDL (<1.8)	BDL (<1.8)	BDL (<1.8)	BDL (<1.8)	BDL (<1.8)
20	Chemical Oxygen Demand (COD)	Open Reflux Method APHA 23 <sup>RD</sup> Ed,2017: 5220 C	mg/l	--	BDL(<4)	BDL(<4)	BDL(<4)	BDL(<4)	BDL(<4)	BDL(<4)	BDL(<4)
21	Arsenic as As	By AAS Method APHA 23 <sup>RD</sup> Ed,2017: 3114 B	mg/l	0.2	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)
22	Lead as Pb	By AAS Method APHA 23 <sup>RD</sup> Ed,2017 3111 B	mg/l	0.1	BDL (0.04)	BDL (0.04)	BDL (0.04)	BDL (0.04)	BDL (0.04)	BDL (0.04)	BDL (0.04)
23	Cadmium as Cd (max)	By AAS Method APHA 23 <sup>RD</sup> Ed,2017: 3111 B	mg/l	0.01	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)
24	Hexa Chromium as Cr <sup>6+</sup>	Diphenyl Carbazide Method APHA 23 <sup>RD</sup> Ed,2017: 3500Cr B	mg/l	0.05	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)
25	Copper as Cu (max)	By AAS Method APHA 23 <sup>RD</sup> Ed,2017: 3111 B	mg/l	1.5	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)
26	Zinc as Zn(max)	By AAS Method APHA 23 <sup>RD</sup> Ed,2017: 3111 B	mg/l	15	BDL (0.0066)	BDL (0.0066)	BDL (0.0066)	BDL (0.0066)	BDL (0.0066)	BDL (0.0066)	BDL (0.0066)



# Visiontek Consultancy Services Pvt. Ltd.

(Committed For Better Environment)

Certified for : ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 (OH&S), ISO/IEC 17025:2017

Accredited by : NABET-A Grade, MOEF & CC/CPCB & SPCB-A Grade

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Food Lab  
Material Lab  
Soil Lab  
Mineral Lab  
&  
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27	Selenium as Se (max)	By AAS Method APHA 23 <sup>RD</sup> Ed,2017: 3500 Se C	mg/l	0.05	BDL (<0.001)						
28	Cyanide as CN (max)	Distillation followed by Spectrophotometric Method APHA 23 <sup>RD</sup> Ed,2017: 4500 CN- C,D	mg/l	0.05	BDL (0.007)						
29	Fluoride as F (max)	Distillation followed by Spectrophotometric Method APHA 23 <sup>RD</sup> Ed,2017: 4500F- C	mg/l	1.5	0.28	0.26	0.24	0.26	0.28	0.25	0.26
30	Sulphates (SO <sub>4</sub> ) (max)	Turbidimetric Method APHA 23 <sup>RD</sup> Ed,2017: 4500 SO <sub>4</sub> <sup>2-</sup> E	mg/l	400	5.4	5.1	5.2	5.5	5.6	6.1	5.48
31	Phenolic Compounds as C <sub>6</sub> H <sub>5</sub> OH (max)	Chloroform extraction by Colorimetric Method APHA 23 <sup>RD</sup> Ed,2017: 5530 B,D	mg/l	0.005	BDL (<0.001)						
32	Iron as Fe (max)	By AAS Method APHA 23 <sup>RD</sup> Ed,2017: 3111 B	mg/l	50	2.4	2.2	2.1	2.2	2.1	2.0	2.17
33	Nitrate as NO <sub>3</sub> (max)	By UV-Screen Method APHA 23 <sup>RD</sup> Ed,2017: 4500 NO <sub>3</sub> <sup>-</sup> E	mg/l	50	0.61	0.63	0.59	0.53	0.46	0.51	0.56
34	Alkalinity	Titration Method APHA 23 <sup>RD</sup> Ed,2017:2320 B	mg/l	-	59	58	56	62	78	80	66
35	Total Coli form	By Multiple Tube Fermentation Technique APHA 23 <sup>RD</sup> Ed,2017: 9221 B	MPN/ 100 ml	5000	240	220	240	260	280	280	253.3
36	Nitrate Nitrogen as NO <sub>3</sub> -N	By UV-Screen Method APHA 23 <sup>RD</sup> Ed,2017: 4500 NO <sub>3</sub> <sup>-</sup> E	mg/l	50	3.3	3.2	2.9	2.4	2.5	2.6	2.8
37	Dissolved Phosphate as PO <sub>4</sub>	Stannous Chloride Method APHA 23 <sup>RD</sup> Ed,2017:4500 P D	mg/l	--	0.26	0.27	0.28	0.25	0.26	0.24	0.26
38	Sulphide as S <sup>2-</sup>	By Iodometric Method APHA 23 <sup>rd</sup> Edition 4500 -S <sup>2-</sup> .D; 2017	mg/l	--	ND						
39	Bioassay Test	APHA 23 <sup>rd</sup> Edition 6582 ( P-2) 2001	%	--	94%	95%	97%	93%	94%	91%	94%
40	Vanadium as V	By AAS Method APHA 23 <sup>RD</sup> Ed,2017 3111 B	mg/l	--	BDL (<0.001)						
41	Mercury as Hg	By AAS Method APHA 23 <sup>RD</sup> Ed,2017 3500 Hg	mg/l	--	BDL (<0.002)						
42	Total Chromium as Cr-Total	By AAS Method APHA 23 <sup>RD</sup> Ed,2017 3111 B	mg/l	--	BDL (<0.05)						

*B. Babu*

Prepared By:



*P. Patil*

Approved By:



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- Waste Management Services

Ref: Envlab/23-24/TR-10788

Date: 30.11.2023

## SIX MONTHLY COMPLIANCE REPORT (APRIL-23 TO SEPT-23) SURFACE WATER QUALITY ANALYSIS REPORT

1. Name of Industry : M/s Odisha Mining Corporation Limited (A Gold Category State PSU)
2. Name of Mines : Narangarh Decorative Stone Mine
3. Sampling Location : SW2: Pond Near to Main Gate (20° 2' 43.1232" 85° 34' 55.9632")

Sl. No.	Parameter	Testing Methods	Unit	Standards as per IS-2296:1992 Class - 'C'	Analysis Results						Average
					SW-2						
					APRIL-23	MAY-23	JUNE-23	JULY-23	AUG-23	SEPT-23	
1	Colour	Visual Comparison Method APHA 23 <sup>RD</sup> Ed,2017 : 2120 B, C	Hazen	300	<5	<5	<5	<5	<5	<5	<5
2	Odour	Threshold Odour Test APHA 23 <sup>RD</sup> Ed,2017 :2150 B	--	--	Odorless	Odorless	Odorless	Odorless	Odorless	Odorless	Odorless
3	Total Suspended Solids as TSS	Gravimetric Method APHA 23 <sup>RD</sup> Ed,2017 :2540 D	mg/l	--	53.1	55.1	52.1	55.1	58.7	60.1	55.7
4	Temperature	By Thermometer APHA 23 <sup>RD</sup> Ed,2017 :2550 B	°C	--	29.4	29.8	30.2	28.5	27.4	27.1	28.7
5	pH at 25°C	pH Meter APHA 23 <sup>RD</sup> Ed,2017 4500H <sup>+</sup> B	--	6.0-9.0	7.32	7.28	7.31	7.23	7.19	7.20	7.26
6	Dissolved Oxygen (min)	Modified Winkler Method APHA 23 <sup>RD</sup> Ed,2017 : 4500 O- C	mg/l	4.0	4.3	4.1	3.8	3.6	4.5	4.2	4.08
7	Turbidity	Nephelometric Method APHA 23 <sup>RD</sup> Ed,2017: 2130 B	NTU	--	7.5	6.7	6.1	6.8	7.1	6.2	6.73
8	Chloride (max)	Titrimetric Method APHA 23 <sup>RD</sup> Ed,2017: 4500Cl <sup>-</sup> B	mg/l	600	51	52	48	41	57	60	52
9	Total Dissolved Solids	Gravimetric Method APHA 23 <sup>RD</sup> Ed,2017: 2540 C	mg/l	1500	359	368	352	361	382	389	369
10	Oil & Grease (max)	Gravimetric Method (Solvent Extraction) APHA 23 <sup>RD</sup> Ed,2017:5520-B	mg/l	--	BDL (<0.6)	BDL (<0.6)	BDL (<0.6)	BDL (<0.6)	BDL (<0.6)	BDL (<0.6)	BDL (<0.6)
11	Total Residual Chlorine as RFC	Iodometric Method APHA 23 <sup>RD</sup> Ed,2017 : 4500Cl <sub>1</sub> B	mg/l	--	ND	ND	ND	ND	ND	ND	ND
12	Ammonical Nitrogen	Distillation Followed by titration Method APHA 23 <sup>RD</sup> Ed,2017 : 4500 NH <sub>3</sub> F	mg/l	--	0.041	0.042	0.036	0.032	0.028	0.028	0.035
13	Total Kjeldahl Nitrogen	Distillation Followed by titration Method APHA 23 <sup>RD</sup> Ed,2017 : 4500 N <sub>ORG</sub> B	mg/l	--	4.3	4.1	3.5	3.4	3.6	3.1	3.7
14	Free Ammonia	By Calculation	mg/l	--	0.027	0.025	0.024	0.022	0.021	0.021	0.023
15	Total Hardness	EDTA Titrimetric Method APHA 23 <sup>RD</sup> Ed,2017 : 2340 C	mg/l	--	174	172	164	173	182	185	175
16	Calcium as Ca	EDTA Titrimetric Method APHA 23 <sup>RD</sup> Ed,2017 : 3500Ca B	mg/l	--	38.4	37.6	35.4	32.1	34.9	35.1	35.6
17	Magnesium as Mg	Calculation Method APHA 23 <sup>RD</sup> Ed,2017 : 3500Mg B	mg/l	--	19.0	19.0	18.4	22.6	23.0	23.7	21.0
18	Anionic Detergents as MBAS	APHA 23 <sup>rd</sup> Edition 5540 C , 2017	mg/l	1	ND	ND	ND	ND	ND	ND	ND
19	BOD (3) days at 27°C (max)	Oxygen Depletion Method IS 3025(P-44) : 1993 RA 2003	mg/l	3.0	BDL (<1.8)	BDL (<1.8)	BDL (<1.8)	BDL (<1.8)	BDL (<1.8)	BDL (<1.8)	BDL (<1.8)
20	Chemical Oxygen Demand (COD)	Open Reflux Method APHA 23 <sup>RD</sup> Ed,2017: 5220 C	mg/l	--	BDL(<4)	BDL(<4)	BDL(<4)	BDL(<4)	BDL(<4)	BDL(<4)	BDL(<4)
21	Arsenic as As	By AAS Method APHA 23 <sup>RD</sup> Ed,2017: 3114 B	mg/l	0.2	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)
22	Lead as Pb	By AAS Method APHA 23 <sup>RD</sup> Ed,2017 3111 B	mg/l	0.1	BDL (0.02)	BDL (0.02)	BDL (0.02)	BDL (0.02)	BDL (0.02)	BDL (0.02)	BDL (0.02)
23	Cadmium as Cd (max)	By AAS Method APHA 23 <sup>RD</sup> Ed,2017: 3111 B	mg/l	0.01	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)
24	Hexa Chromium as Cr <sup>+6</sup>	Diphenyl Carbazide Method APHA 23 <sup>RD</sup> Ed,2017: 3500Cr B	mg/l	0.05	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)
25	Copper as Cu (max)	By AAS Method APHA 23 <sup>RD</sup> Ed,2017: 3111 B	mg/l	1.5	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)
26	Zinc as Zn(max)	By AAS Method APHA 23 <sup>RD</sup> Ed,2017: 3111 B	mg/l	15	BDL (0.0032)	BDL (0.0032)	BDL (0.0032)	BDL (0.0032)	BDL (0.0032)	BDL (0.0032)	BDL (0.0032)
27	Selenium as Se (max)	By AAS Method APHA 23 <sup>RD</sup> Ed,2017: 3500 Se C	mg/l	0.05	BDL (<0.001)	BDL (<0.001)	BDL (<0.001)	BDL (<0.001)	BDL (<0.001)	BDL (<0.001)	BDL (<0.001)



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- Mine Planning & Design
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28	Cyanide as CN (max)	Distillation followed by Spectrophotometric Method APHA 23 <sup>RD</sup> Ed,2017: 4500 CN-C,D	mg/l	0.05	BDL (0.002)						
29	Fluoride as F (max)	Distillation followed by Spectrophotometric Method APHA 23 <sup>RD</sup> Ed,2017: 4500F- C	mg/l	1.5	0.39	0.35	0.31	0.33	0.35	0.29	0.34
30	Sulphates (SO <sub>4</sub> ) (max)	Turbidimetric Method APHA 23 <sup>RD</sup> Ed,2017: 4500 SO <sub>4</sub> <sup>2-</sup> E	mg/l	400	6.2	6.0	6.2	6.7	6.8	7.0	6.5
31	Phenolic Compounds as C <sub>6</sub> H <sub>5</sub> OH (max)	Chloroform extraction by Colorimetric Method APHA 23 <sup>RD</sup> Ed,2017: 5530 B,D	mg/l	0.005	BDL (<0.001)						
32	Iron as Fe (max)	By AAS Method APHA 23 <sup>RD</sup> Ed,2017: 3111 B	mg/l	50	2.9	2.6	2.5	2.8	2.7	2.9	2.73
33	Nitrate as NO <sub>3</sub> (max)	By UV-Screen Method APHA 23 <sup>RD</sup> Ed,2017: 4500 NO <sub>3</sub> <sup>-</sup> E	mg/l	50	0.57	0.58	0.43	0.49	0.58	0.58	0.54
34	Alkalinity	Titration Method APHA 23 <sup>RD</sup> Ed,2017:2320 B	mg/l	-	63	61	60	68	82	85	70
35	Total Coli form	By Multiple Tube Fermentation Technique APHA 23 <sup>RD</sup> Ed,2017: 9221 B	MPN/100 ml	5000	260	240	260	280	320	340	283
36	Nitrate Nitrogen as NO <sub>3</sub> -N	By UV-Screen Method APHA 23 <sup>RD</sup> Ed,2017: 4500 NO <sub>3</sub> <sup>-</sup> E	mg/l	50	2.9	2.8	2.2	2.0	2.1	2.2	2.4
37	Dissolved Phosphate as PO <sub>4</sub>	Stannous Chloride Method APHA 23 <sup>RD</sup> Ed,2017:4500 P D	mg/l	--	0.31	0.32	0.30	0.31	0.34	0.29	0.31
38	Sulphide as S <sup>2-</sup>	By Iodometric Method APHA 23 <sup>rd</sup> Edition 4500 -S <sup>2-</sup> .D; 2017	mg/l	--	ND						
39	Bioassay Test	APHA 23 <sup>rd</sup> Edition 6582 ( P-2) 2001	%	--	97%	98%	99%	91%	90%	92%	95%
40	Vanadium as V	By AAS Method APHA 23 <sup>RD</sup> Ed,2017 3111 B	mg/l	--	BDL (<0.001)						
41	Mercury as Hg	By AAS Method APHA 23 <sup>RD</sup> Ed,2017 3500 Hg	mg/l	--	BDL (<0.002)						
42	Total Chromium as Cr-Total	By AAS Method APHA 23 <sup>RD</sup> Ed,2017 3111 B	mg/l	--	BDL (<0.05)						

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## SIX MONTHLY COMPLIANCE REPORT (APRIL-23 TO SEPT-23) GROUND WATER QUALITY ANALYSIS REPORT

1. Name of Industry : M/s Odisha Mining Corporation Limited (A Gold Category State PSU)
2. Name of Mines : Narangarh Decorative Stone Mines
3. Sampling Location : GW1: Bore well within the plant premises

Sl. No.	Parameter	Unit	Testing Methods	Standard as per IS:10500 Amend on 2015 & 2018		Analysis Results						Average
				Permissible Limit	Acceptable Limit	GW-1						
						APRIL-23	MAY-23	JUNE-23	JULY-23	AUG-23	SEPT-23	
1	Colour	Hazen	Visual Comparison Method APHA 23 <sup>RD</sup> Ed,2017 : 2120 B, C	5	15	<5	<5	<5	<5	<5	<5	<5
2	Odour	--	Threshold Odour Test APHA 23 <sup>RD</sup> Ed,2017 :2150 B	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable
3	Taste	--	Flavor Threshold Test APHA 23 <sup>RD</sup> Ed,2017 : 2160 C	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable
4	Turbidity	NTU	Nephelometric Method APHA 23 <sup>RD</sup> Ed,2017 :2130 B	1	5	2.4	2.3	2.1	2.5	2.8	3.0	2.5
5	Electrical Conductivity	µS/cm	Conductivity Meter APHA 23 <sup>RD</sup> Ed,2017 :2510 B	--	--	385	372	368	380	395	376	379
6	pH at 25°C	--	pH Meter APHA 23 <sup>RD</sup> Ed,2017 : 4500H <sup>+</sup> B	6.5-8.5	No Relaxation	7.35	7.31	7.42	7.36	7.29	7.24	7.33
7	Total Hardness (as CaCO <sub>3</sub> )	mg/l	EDTA Titrimetric Method APHA 23 <sup>RD</sup> Ed,2017 : 2340 C	200	600	96	98	96	112	127	132	110.2
8	Iron (as Fe)	mg/l	By AAS Method APHA 23 <sup>RD</sup> Ed,2017 : 3111, B	1.0	No Relaxation	1.13	1.10	1.02	1.11	1.09	1.05	1.08
9	Chloride (as Cl)	mg/l	Argentometric Method APHA 23 <sup>RD</sup> Ed,2017 : 4500Cl <sup>-</sup> B	250	1000	48	46	42	40	45	42	44
10	Residual Free Chlorine	mg/l	Iodometric Method APHA 23 <sup>RD</sup> Ed,2017 : 4500Cl <sub>2</sub> B	0.2	1	<1	<1	<1	<1	<1	<1	<1
11	Total Dissolved Solids	mg/l	Gravimetric Method APHA 23 <sup>RD</sup> Ed,2017 : 2540 C	500	2000	182	179	167	176	182	196	180.3
12	Calcium as Ca	mg/l	EDTA Titrimetric Method APHA 23 <sup>RD</sup> Ed,2017 : 3500Ca B	75	200	24.9	25.6	26.3	24.6	26.5	28.4	26.05
13	Magnesium as Mg	mg/l	Calculation Method APHA 23 <sup>RD</sup> Ed,2017 : 3500Mg B	30	100	8.2	8.3	7.4	12.3	14.8	14.8	11.0
14	Copper as Cu	mg/l	By AAS Method APHA 23 <sup>RD</sup> Ed,2017: 3111 B	0.05	1.5	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)
15	Manganese as Mn	mg/l	Persulfate Method APHA 23 <sup>RD</sup> Ed,2017: 3500Mn B	0.1	0.3	BDL (<0.03)	BDL (<0.03)	BDL (<0.03)	BDL (<0.03)	BDL (<0.03)	BDL (<0.03)	BDL (<0.03)
16	Sulphate as SO <sub>4</sub>	mg/l	Turbidimetric Method APHA 23 <sup>RD</sup> Ed,2017: 4500 SO <sub>4</sub> <sup>2-</sup> E	200	400	6.1	6.4	6.1	5.9	6.1	6.5	6.18
17	Nitrate as NO <sub>3</sub>	mg/l	By UV-Screen Method APHA 23 <sup>RD</sup> Ed,2017: 4500 NO <sub>3</sub> <sup>-</sup> E	45	No Relaxation	5.3	5.1	4.9	4.2	4.6	4.7	4.8
18	Fluoride as F	mg/l	Distillation followed by Spectrophotometric Method APHA 23 <sup>RD</sup> Ed,2017: 4500F <sup>-</sup> C	1.0	1.5	0.24	0.22	0.21	0.24	0.22	0.23	0.23
19	Phenolic Compounds as C <sub>6</sub> H <sub>5</sub> OH	mg/l	Chloroform extraction by Colorimetric Method APHA 23 <sup>RD</sup> Ed,2017: 5530 B,D	0.001	0.002	BDL (<0.05)	BDL (<0.05)	BDL (<0.05)	BDL (<0.05)	BDL (<0.05)	BDL (<0.05)	BDL (<0.05)
20	Mercury as Hg	mg/l	AAS Method APHA 23 <sup>RD</sup> Ed,2017: 3112 B	0.001	No Relaxation	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)
21	Cadmium as Cd	mg/l	AAS Method APHA 23 <sup>RD</sup> Ed,2017: 3111 B	0.003	No Relaxation	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)
22	Selenium as Se	mg/l	By AAS Method APHA 23 <sup>RD</sup> Ed,2017: 3500 Se C	0.01	No Relaxation	BDL (<0.001)	BDL (<0.001)	BDL (<0.001)	BDL (<0.001)	BDL (<0.001)	BDL (<0.001)	BDL (<0.001)
23	Arsenic as As	mg/l	By AAS Method APHA 23 <sup>RD</sup> Ed,2017: 3114 B	0.01	No Relaxation	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)
24	Cyanide as CN	mg/l	Distillation followed by Spectrophotometric Method APHA 23 <sup>RD</sup> Ed,2017: 4500 CN <sup>-</sup> C,D	0.05	No Relaxation	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)
25	Lead as Pb	mg/l	By AAS Method APHA 23 <sup>RD</sup> Ed,2017 3111 B	0.01	No Relaxation	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)
26	Zinc as Zn	mg/l	By AAS Method APHA 23 <sup>RD</sup> Ed,2017: 3111 B	5	15	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)
27	Hexavalent Chromium as Cr <sup>6+</sup>	mg/l	By Diphenyl Carbazide Method APHA 23 <sup>RD</sup> Ed,2017 3500 Cr B	--	--	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)
28	Alkalinity	mg/l	Titration Method APHA 23 <sup>RD</sup> Ed,2017:2320 B	200	600	78	82	82	88	92	90	85



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29	Aluminium as Al	mg/l	AAS Method APHA 23 <sup>RD</sup> Ed,2017: 3111 D	0.03	0.2	BDL (<0.1)	BDL (<0.1)	BDL (<0.1)	BDL (<0.1)	BDL (<0.1)	BDL (<0.1)	BDL (<0.1)
30	Boron as B	mg/l	Curcumin Method APHA 23 <sup>RD</sup> Ed,2017: 4500B, B	0.5	2.4	BDL (<0.1)	BDL (<0.1)	BDL (<0.1)	BDL (<0.1)	BDL (<0.1)	BDL (<0.1)	BDL (<0.1)
31	Barium as Ba	mg/l	By AAS Method APHA 23 <sup>RD</sup> Ed,2017 3111 B	0.7	No relaxation	BDL (<0.5)	BDL (<0.5)	BDL (<0.5)	BDL (<0.5)	BDL (<0.5)	BDL (<0.5)	BDL (<0.5)
32	Molybdenum as Mo	mg/l	By AAS Method APHA 23 <sup>RD</sup> Ed,2017 3111 B	0.07	No relaxation	BDL (<0.05)	BDL (<0.05)	BDL (<0.05)	BDL (<0.05)	BDL (<0.05)	BDL (<0.05)	BDL (<0.05)
33	Nickel as Ni	mg/l	By AAS Method APHA 23 <sup>RD</sup> Ed,2017 3111 B	0.02	No relaxation	BDL (<0.03)	BDL (<0.03)	BDL (<0.03)	BDL (<0.03)	BDL (<0.03)	BDL (<0.03)	BDL (<0.03)
34	Sulphide as S <sup>2-</sup>	mg/l	By Iodometric Method APHA 23 <sup>rd</sup> Edition 4500 -S <sup>2-</sup> .D; 2017	0.05	No relaxation	BDL (<0.05)	BDL (<0.05)	BDL (<0.05)	BDL (<0.05)	BDL (<0.05)	BDL (<0.05)	BDL (<0.05)
35	Poly aromatic Hydrocarbon as PAH	mg/l	Gas Chromatography Method APHA 23 <sup>rd</sup> Edition 6440 B; 2017	0.0001	No relaxation	BDL (<0.0001)	BDL (<0.000 1)	BDL (<0.0001)	BDL (<0.000 1)	BDL (<0.000 1)	BDL (<0.000 1)	BDL (<0.000 1)
36	Pesticide	µg/l	Gas Chromatography Method APHA 23 <sup>rd</sup> Edition 6630 C; 2017	--	-	Absent	Absent	Absent	Absent	Absent	Absent	Absent
37	Polychlorinated Biphenyls	mg/l	Gas Chromatography Method APHA 23 <sup>rd</sup> Edition 6431 B; 2017	0.0005	No relaxation	BDL (<0.0005)	BDL (<0.000 5)	BDL (<0.0005)	BDL (<0.000 5)	BDL (<0.000 5)	BDL (<0.000 5)	BDL (<0.000 5)
38	Trihalo methanes (Chloroform)	mg/l	Gas Chromatography Method APHA 23 <sup>rd</sup> Edition 6232 C; 2017	0.2	No relaxation	BDL (<0.2)	BDL (<0.2)	BDL (<0.2)	BDL (<0.2)	BDL (<0.2)	BDL (<0.2)	BDL (<0.2)
39	Mineral Oil	mg/l	IS 3025 (P-39) : 1991	0.5	No relaxation	BDL (<0.5)	BDL (<0.5)	BDL (<0.5)	BDL (<0.5)	BDL (<0.5)	BDL (<0.5)	BDL (<0.5)
40	Anionic Detergents	mg/l	APHA 23 <sup>rd</sup> Edition 5540 C, 2017	0.2	1.0	ND	ND	ND	ND	ND	ND	ND
41	Total Coliform	MPN / 100 ML	By Multiple Tube Fermentation Technique APHA 23 <sup>RD</sup> Ed,2017: 9221 B	Shall not be detectabl e in any 100 ml sample	---	<1.8	<1.8	<1.8	<1.8	<1.8	<1.8	<1.8

Prepared By: 



Approved By: 



- Infrastructure Engineering
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Ref: Envlab/23-24/TR-10790

Date : 30.11.2023

## SIX MONTHLY COMPLIANCE REPORT (APRIL-23 TO SEPT-23) GROUND WATER QUALITY ANALYSIS REPORT

1. Name of Industry : M/s Odisha Mining Corporation Limited (A Gold Category State PSU)  
 2. Name of Mines : Narangarh Decorative Stone Mines  
 3. Sampling Location : GW2: Bore well at Kanchilo Village

Sl. No.	Parameter	Unit	Testing Methods	Standard as per IS:10500 Amend on 2015 & 2018		Analysis Results						Average
				Permissible Limit	Acceptable Limit	GW-2						
						APRIL-23	MAY-23	JUNE-23	JULY-23	AUG-23	SEPT-23	
1	Colour	Hazen	Visual Comparison Method APHA 23RD Ed,2017 : 2120 B, C	5	15	<5	<5	<5	<5	<5	<5	<5
2	Odour	--	Threshold Odour Test APHA 23RD Ed,2017 :2150 B	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable
3	Taste	--	Flavor Threshold Test APHA 23RD Ed,2017 : 2160 C	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable
4	Turbidity	NTU	Nephelometric Method APHA 23RD Ed,2017 :2130 B	1	5	3.1	2.9	2.6	2.9	3.1	3.3	3.0
5	Electrical Conductivity	µS/cm	Conductivity Meter APHA 23RD Ed,2017 :2510 B	--	--	396	394	385	391	402	395	394
6	pH at 250C	--	pH Meter APHA 23RD Ed,2017 : 4500H+ B	6.5-8.5	No Relaxation	7.42	7.46	7.54	7.51	7.42	7.39	7.46
7	Total Hardness (as CaCO3)	mg/l	EDTA Titrimetric Method APHA 23RD Ed,2017 : 2340 C	200	600	89	90	92	132	138	144	114.2
8	Iron (as Fe)	mg/l	By AAS Method APHA 23RD Ed,2017 : 3111, B	1.0	No Relaxation	1.21	1.23	1.23	1.29	1.24	1.19	1.23
9	Chloride (as Cl)	mg/l	Argentometric Method APHA 23RD Ed,2017 : 4500Cl-B	250	1000	56	58	56	52	58	54	56
10	Residual Free Chlorine	mg/l	Iodometric Method APHA 23RD Ed,2017 : 4500Cl, B	0.2	1	<1	<1	<1	<1	<1	<1	<1
11	Total Dissolved Solids	mg/l	Gravimetric Method APHA 23RD Ed,2017 : 2540 C	500	2000	228	215	212	219	226	234	222
12	Calcium as Ca	mg/l	EDTA Titrimetric Method APHA 23RD Ed,2017 : 3500Ca B	75	200	26.1	27.4	24.2	23.5	24.9	25.3	25.2
13	Magnesium as Mg	mg/l	Calculation Method APHA 23RD Ed,2017 : 3500Mg B	30	100	5.8	5.2	7.7	17.8	18.4	19.6	12.4
14	Copper as Cu	mg/l	By AAS Method APHA 23RD Ed,2017: 3111 B	0.05	1.5	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)	BDL (<0.02)
15	Manganese as Mn	mg/l	Persulfate Method APHA 23RD Ed,2017: 3500Mn B	0.1	0.3	BDL (<0.03)	BDL (<0.03)	BDL (<0.03)	BDL (<0.03)	BDL (<0.03)	BDL (<0.03)	BDL (<0.03)
16	Sulphate as SO4	mg/l	Turbidimetric Method APHA 23RD Ed,2017: 4500 SO42- E	200	400	8.2	8.5	8.2	7.6	7.4	7.7	7.9
17	Nitrate as NO3	mg/l	By UV-Screen Method APHA 23RD Ed,2017: 4500 NO3- E	45	No Relaxation	6.1	5.9	5.5	5.8	5.9	6.1	5.9
18	Fluoride as F	mg/l	Distillation followed by Spectrophotometric Method APHA 23RD Ed,2017: 4500F- C	1.0	1.5	0.33	0.31	0.29	0.31	0.29	0.31	0.31
19	Phenolic Compounds as C6H5OH	mg/l	Chloroform extraction by Colorimetric Method APHA 23RD Ed,2017: 5530 B,D	0.001	0.002	BDL (<0.05)	BDL (<0.05)	BDL (<0.05)	BDL (<0.05)	BDL (<0.05)	BDL (<0.05)	BDL (<0.05)
20	Mercury as Hg	mg/l	AAS Method APHA 23RD Ed,2017: 3112 B	0.001	No Relaxation	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)
21	Cadmium as Cd	mg/l	AAS Method APHA 23RD Ed,2017: 3111 B	0.003	No Relaxation	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)
22	Selenium as Se	mg/l	By AAS Method APHA 23RD Ed,2017: 3500 Se C	0.01	No Relaxation	BDL (<0.001)	BDL (<0.001)	BDL (<0.001)	BDL (<0.001)	BDL (<0.001)	BDL (<0.001)	BDL (<0.001)
23	Arsenic as As	mg/l	By AAS Method APHA 23RD Ed,2017: 3114 B	0.01	No Relaxation	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)	BDL (<0.004)
24	Cyanide as CN	mg/l	Distillation followed by Spectrophotometric Method	0.05	No Relaxation	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)	BDL (<0.01)



# Visiontek Consultancy Services Pvt. Ltd.

(Committed For Better Environment)

Certified for : ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 (OH&S), ISO/IEC 17025:2017

Accredited by : NABET-A Grade, MOEF & CC/CPCB & SPCB-A Grade

Laboratory Services

Environment Lab  
Food Lab  
Material Lab  
Soil Lab  
Mineral Lab  
&  
Microbiology Lab

- Infrastructure Engineering
- Water Resource Management
- Environmental & Social Study

- Surface & Sub-Surface Investigation
- Quality Control & Project Management
- Renewable Energy

- Agricultural Development
- Information Technology
- Public Health Engineering

- Mine Planning & Design
- Mineral/Sub-Soil Exploration
- Waste Management Services

			APHA 23RD Ed,2017: 4500 CN- C,D									
25	Lead as Pb	mg/l	By AAS Method APHA 23RD Ed,2017 3111 B	0.01	No Relaxation	BDL (<0.02)						
26	Zinc as Zn	mg/l	By AAS Method APHA 23RD Ed,2017: 3111 B	5	15	BDL (<0.01)						
27	Hexavalent Chromium as Cr6+	mg/l	By Diphenyl Carbazide Method APHA 23RD Ed,2017 3500 Cr B	--	--	BDL (<0.02)						
28	Alkalinity	mg/l	Titration Method APHA 23RD Ed,2017:2320 B	200	600	84	88	88	92	98	94	91
29	Aluminium as Al	mg/l	AAS Method APHA 23RD Ed,2017: 3111 D	0.03	0.2	BDL (<0.1)						
30	Boron as B	mg/l	Curcumin Method APHA 23RD Ed,2017: 4500B, B	0.5	2.4	BDL (<0.1)						
31	Barium as Ba	mg/l	By AAS Method APHA 23RD Ed,2017 3111 B	0.7	No relaxation	BDL (<0.5)						
32	Molybdenum as Mo	mg/l	By AAS Method APHA 23RD Ed,2017 3111 B	0.07	No relaxation	BDL (<0.05)						
33	Nickel as Ni	mg/l	By AAS Method APHA 23RD Ed,2017 3111 B	0.02	No relaxation	BDL (<0.03)						
34	Sulphide as S2-	mg/l	By Iodometric Method APHA 23rdEdition 4500 -S2-D; 2017	0.05	No relaxation	BDL (<0.05)						
35	Poly aromatic Hydrocarbon as PAH	mg/l	Gas Chromatography Method APHA 23rdEdition 6440 B; 2017	0.0001	No relaxation	BDL (<0.0001)						
36	Pesticide	µg/l	Gas Chromatography Method APHA 23rdEdition 6630 C; 2017	--	-	Absent						
37	Polychlorinated Biphenyls	mg/l	Gas Chromatography Method APHA 23rdEdition 6431 B; 2017	0.0005	No relaxation	BDL (<0.0005)						
38	Trihalo methanes (Chloroform)	mg/l	Gas Chromatography Method APHA 23rdEdition 6232 C; 2017	0.2	No relaxation	BDL (<0.2)						
39	Mineral Oil	mg/l	IS 3025 ( P-39) : 1991	0.5	No relaxation	BDL (<0.5)						
40	Anionic Detergents	mg/l	APHA 23rdEdition 5540 C , 2017	0.2	1.0	ND						
41	Total Coliform	MPN/ 100 ML	By Multiple Tube Fermentation Technique APHA 23RD Ed,2017: 9221 B	Shall not be detectable in any 100 ml sample	---	<1.8	<1.8	<1.8	<1.8	<1.8	<1.8	<1.8

Prepared By: *B. Baip*



Approved By: *P. Patu*



- Infrastructure Engineering
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Ref: Envlab/23-24/TR-10791

Date: 30.11.2023

## SIX MONTHLY COMPLIANCE REPORT (APRIL-23 TO SEPT-23) FLOW RATE MEASUREMENT REPORT

1. Name of Industry : M/s Odisha Mining Corporation Limited (A Gold Category State PSU)  
2. Name of Mines : Narangarh Decorative Stone Mine

SL.No.	Location	Unit	Result, m/s						Average
			APRIL-23	MAY-23	JUNE-23	JULY-23	AUG-23	SEPT-23	
1.	FR-1 : Pond Near to Kanchilo Village (20° 2' 31.5528" 85° 34' 24.9312")	m/s	3.7	3.5	3.3	5.1	5.9	5.0	4.4
2.	FR-2: Pond Near to Main gate (20° 2' 43.1232" 85° 34' 55.9632")	m/s	3.5	3.2	3.0	4.7	4.5	4.2	3.9

*B. Singh*  
Reviewed By:



*P. Patil*  
Approved By:





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Ref: Envlab/23-24/TR-10792

Date: 30.11.2023

## SIX MONTHLY COMPLIANCE REPORT (APRIL-23 TO SEPT-23) GROUND WATER LEVEL ANALYSIS REPORT

1. Name of Industry : M/s Odisha Mining Corporation Limited (A Gold Category State PSU)  
 2. Name of Mines : Narangarh Decorative Stone Mine  
 3. Sample Collected By : VCSPL representative in presence of Client's representative

SL.No.	Monitoring Location	Result, mtr						Average
		APRIL-23	MAY-23	JUNE-23	JULY-23	AUG-23	SEPT-23	
1	Bore well Within the plant premises	3.7	3.8	3.5	4.2	4.9	4.2	4.1
2	Borewell at Kanchilo Village	3.2	3.3	3.1	3.6	4.1	3.9	3.5

*B. Singh*  
Reviewed By:



*P. Patil*  
Approved By:

## BEFORE THE NATIONAL GREEN TRIBUNAL

Original Application No. \_\_\_\_\_ of 2024

In re:

**Nilamani Mahapatra**

APPLICANT

Versus

**STATE OF ODISHA & Ors**

RESPONDENTS

KNOW ALL to whom these present shall come I, Nilamani Mahapatra S/o Narayan Mahapatra, aged about 36 years, At-Bhogapur (Narangarh)po- Hadapada, Dist- Khordha, pin-752018 applicant in the above mentioned case, do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :- **Sankar Prasad Pani**, Advocates, Plot No 2132/4814 B, Nageswartangi, Bhubaneswar, 751002, Mob-no.9437279278, Email- [sankarprasadpani@gmail.com](mailto:sankarprasadpani@gmail.com) Enrollment no. O-785/07 and **Ashutosh Padhy**, Enrollment no. O-1018/23.

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 16<sup>th</sup> day of April 2024.

Accepted subject to the terms of fees.

*S. Pani* A. Padhy

Advocate

*Nilamani Mahapatra.*

Client